

Minutes of the Meeting No.10/17 scheduled on 21.09.2016 (actually held on 06.10.2016) under the  
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT  
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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.08/17 & 09/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

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| Case No. M-137<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Greenply Industries Ltd., Assam<br>F. No. 01/83/50/744/AM14/DES-IV<br>RLA. No. 02/24/40/079/AM14<br>Lic. No. 0210195844 dt. 31.10.2013 |
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 26.10.2016.

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| Case No. M-138<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. ADI Finechem Ltd., Ahmedabad<br>F. No. 01/83/50/146/AM09/DES-IV<br>RLA. No. 08/24/40/149/AM08<br>Lic. No. 0810067303 dt. 21.09.2007 |
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 26.10.2016.

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| Case No. M-139<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Avery Dennison (India) Pvt. Ltd., New Delhi<br>F. No. 01/83/50/47/AM16/DES-IV<br>RLA. No. 05/23/40/357/AM15<br>Lic. No. 0510392302 dt.05.12.2014 |
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/10/2016-TSW dated 03.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-140<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Herbert Brown Pharmaceutical & Research Labs, Mumbai<br>F. No. 01/83/50/08/AM17/DES-IV<br>RLA. No. 03/94/40/593/AM16<br>Lic. No. 0310799888 dt.30.10.2015 |
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 Shri Ajay Kumar Srivastava  
 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 26.10.2016.

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| Case No. M-141<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Herbert Brown Pharmaceutical & Research Labs, Mumbai<br>F. No. 01/83/50/121/AM17/DES-IV<br>RLA. No. 03/94/40/1006/AM16<br>Lic. No. 0310802914 dt.29.02.2016 |
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 26.10.2016.

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| Case No. M-142<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Excel Crop Care Ltd., Mumbai<br>F. No. 01/83/50/119/AM14/DES-IV<br>RLA. No. 03/94/40/724/AM15<br>Lic. No. 0310790839 dt.07.11.2014 |
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The Committee considered the case as per agenda for enhance the quantity, in the meeting held on 21.09.2016. The Committee decided to enhance the quantity approved in Meeting No.8/83 dated 16.09.2015 without any other change as under:-

**From**

| Export item                       | Qty  | Import item                                  | Qty.     |
|-----------------------------------|------|----------------------------------------------|----------|
| Chloropyriphos Technical 94% Min. | 1 Kg | Sodium Salt of Tri Chloro Pyridinol 85% Min. | 0.641 Kg |

**To**

| Export item                       | Qty  | Import item                                  | Qty.     |
|-----------------------------------|------|----------------------------------------------|----------|
| Chloropyriphos Technical 94% Min. | 1 Kg | Sodium Salt of Tri Chloro Pyridinol 85% Min. | 0.738 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-143<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Excel Crop Care Ltd., Mumbai<br>F. No. 01/83/50/641/AM15/DES-IV<br>RLA. No. 03/94/40/285/AM15<br>Lic. No. 0310786433 dt.04.07.2014 |
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The Committee considered the case as per agenda for enhance the quantity, in the meeting held on 21.09.2016. The Committee decided to enhance the quantity approved in Meeting No. 8/83 dated 16.09.2015 without any other change as under:-

**From**

| Export item           | Qty     | Import item                                     | Qty.     |
|-----------------------|---------|-------------------------------------------------|----------|
| Chlorpyriphos 48% EC. | 1 Litre | 1. Sodium Salt of Tri Chloro Pyridinol 85% Min. | 0.330 Kg |
|                       |         | 2. Solvent C IX                                 | 0.282 Kg |

**To**

| Export item | Qty | Import item | Qty. |
|-------------|-----|-------------|------|
|-------------|-----|-------------|------|

  
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| Chlorpyrifos 48% EC. | 1 Litre | 1. Sodium Salt of Tri Chloro Pyridinol 85% Min. | 0.376 Kg |
|                      |         | 2. Solvent C IX                                 | 0.488 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-144<br>NC No. 10/17<br>Dated 21.09.2016 (held on 06.10.2016) | M/s. Excel Crop Care Ltd., Mumbai<br>F. No. 01/83/50/372/AM14/DES-IV<br>RLA. No. 03/94/40/66/AM14<br>Lic. No. 0310740469 dt.05.07.2013 |
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The Committee considered the case as per agenda for enhance the quantity, in the meeting held on 21.09.2016. The Committee decided to enhance the quantity approved in Meeting No. 8/83 dated 16.09.2015 without any other change as under:-

**From**

| Export item            | Qty  | Import item    | Qty.     |
|------------------------|------|----------------|----------|
| Tebuconazole Technical | 1 Kg | 1,2,4 Triazole | 0.167 Kg |

**To**

| Export item            | Qty  | Import item    | Qty.     |
|------------------------|------|----------------|----------|
| Tebuconazole Technical | 1 Kg | 1,2,4 Triazole | 0.297 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-145<br>NC No. 10/17<br>Dated 21.09.2016 (held on 06.10.2016) | M/s. Speciality Papers Ltd., Mumbai<br>F. No. 01/83/171/173/AM17/DES-IV<br>RLA. No. 03/95/40/292/AM09<br>Lic. No. 0310524403 dt.16.06.2009<br>RLA. No.03/95/40/159/AM08<br>Lic. No.0310537299 dt.11.09.2009<br>RLA No.03/95/40/959/AM08<br>Lic. No.0310525861 dt.25.06.2009 |
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The Committee considered the case as per agenda for amendment of input output norms/ clarification of export item OTS (One Time Carbon) Paper base Tissue Paper, in the meeting held on 21.09.2016. The Committee observed that OTS (One Time Carbon) Paper Base Tissue Paper and One Time Carbon Base Tissue paper are virtually the same and one product and recommend the description as requested by the firm for above mentioned Advance Licences.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-146<br>NC No. 10/17<br>Dated 21.09.2016 (held on 06.10.2016) | M/s. Gargi Huttenes Albertus Pvt. Ltd., Mumbai<br>F. No. 01/83/50/617/AM16/DES-IV<br>RLA. No. 03/94/40/81/AM16<br>Lic. No. 0310796568 dt.11.06.2015 |
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 New Delhi

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-147<br>NC No. 10/17<br>Dated 21.09.2016 (held on 06.10.2016) | M/s. Hubergroup India Pvt. Ltd., Mumbai<br>F. No. 01/83/50/216/AM17/DES-IV<br>RLA. No. 03/94/40/588/AM16<br>Lic. No. 0310800606 dt.02.12.2015 |
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The Committee considered the case as per agenda for amendment in description of import item and change the name of the firm, in the meeting held on 21.09.2016 based on the revised written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated 29.09.2016, uploaded alongwith these minutes. The Committee decided to amend the description of import item and change the name of the firm approved in Meeting No.7/83 dated 13.07.2016 without any other change. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-148<br>NC No. 10/17<br>Dated 21.09.2016 (held on 06.10.2016) | M/s. Hubergroup India Pvt. Ltd., Mumbai<br>F. No. 01/83/50/214/AM17/DES-IV<br>RLA. No. 03/94/40/679/AM16<br>Lic. No. 0310800598 dt.02.12.2015 |
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The Committee considered the case as per agenda for amendment in description of export item, in the meeting held on 21.09.2016 based on the revised written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated 29.09.2016, uploaded alongwith these minutes. The Committee decided to amend the description of export item approved in Meeting No.7/83 dated 13.07.2016 without any other change. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-149<br>NC No. 10/17<br>Dated 21.09.2016 (held on 06.10.2016) | M/s. Hubergroup India Pvt. Ltd., Mumbai<br>F. No. 01/83/50/141/AM17/DES-IV<br>RLA. No. 03/94/40/941/AM16<br>Lic. No. 0310802463 dt.11.02.2015 |
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The Committee considered the case as per agenda for amendment in description of import item, in the meeting held on 21.09.2016 based on the revised written recommendation of Deptt. of IPP vide their U.O. No.7/247/2016-TSW dated 26.09.2016, uploaded alongwith these minutes. The Committee decided to amend the description of import item approved in Meeting No.8/83 dated 27.07.2016 without any other change. The minutes signed by Technical Authority have been placed at the end on this document.

  
ANIL KUMAR  
Joint DGFT  
Director General of Foreign Trade  
Ministry of Commerce  
New Delhi



RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-150<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Hubergroup India Pvt. Ltd., Mumbai<br>F. No. 01/83/50/359/AM17/DES-IV<br>RLA. No. 03/95/40/319/AM16<br>Lic. No. 0310796158 dt.22.05.2015 |
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The Committee considered the case as per agenda for amendment in description of import item, in the meeting held on 21.09.2016 based on the revised written recommendation of Depts. of IPP vide their U.O. No.7/247/2016-TSW dated 26.09.2016, uploaded alongwith these minutes. The Committee decided to amend the description of import item approved in Meeting No.8/83 dated 27.07.2016 without any other change. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-151<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Hubergroup India Pvt. Ltd., Mumbai<br>F. No. 01/83/50/142/AM17/DES-IV<br>RLA. No. 03/94/40/795/AM16<br>Lic. No. 0310802262 dt.05.12.2016 |
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The Committee considered the case as per agenda for amendment in description of import item Sl. No.8 against export item No.1 and enhance the quantity of import item No.11 against export item No.2, in the meeting held on 21.09.2016 based on the revised written recommendation of Depts. of IPP vide their U.O. No.7/247/2016-TSW dated 04.10.2016, uploaded alongwith these minutes. The Committee decided to amend the description of import item and enhance the quantity approved in Meeting No.6/83 dated 22.06.2016 without any other change. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-152<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Asahi India Glass Ltd., Mumbai<br>F. No. 01/83/50/375/AM09/DES-IV<br>RLA. No. 03/94/40/138/AM09<br>Lic. No. 0310474813 dt.27.08.2008 |
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The Committee considered the case as per agenda for clarification/ amendment in import/ export item at Sl. No.1, in the meeting held on 21.09.2016. The Committee decided to clarify/ amend the import/ export item at Sl. No.1 to read as **"Import Item No.1 of Export item No.2 may be amended to 2.12 Sq. Mtrs."** approved in Meeting No.22/83 dated 27.08.2008 without any other change.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-153<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Girdhars International, New Delhi<br>F. No. 01/83/50/555/AM16/DES-IV<br>RLA. No. 05/23/40/139/AM16<br>Lic. No. 0510394765 dt.30.06.2015 |
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The Committee re-considered the case as per agenda in the meeting held on 21.09.2016. The Committee decided to ratify the norms as under:-

  
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 Director General of Foreign Trade  
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 New Delhi

Import item Nos. – 1 to 3 & 5 to 8 as applied for by the firm

Import item No. - 4 i.e. "Fragrance" Subject to 5% of FOB value

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-154<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Girdhars International, New Delhi<br>F. No. 01/83/50/37/AM17/DES-IV<br>RLA. No. 05/23/40/415/AM16<br>Lic. No. 0510397257 dt.08.01.2016 |
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The Committee re-considered the case as per agenda in the meeting held on 21.09.2016. The Committee decided to ratify the norms as under:-

Import item Nos. – 1 to 3 & 5 to 8 as applied for by the firm

Import item No. - 4 i.e. "Fragrance" Subject to 5% of FOB value

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-155<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Bayer Cropscience Ltd., Mumbai<br>F. No. 01/83/50/430/AM12/DES-IV<br>RLA. No. 03/94/40/105/AM12<br>Lic. No. 0310641792 dt.12.07.2011 |
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The Committee considered the case as per agenda for amendment in export item. In the meeting held on 21.09.2016. The Committee decided to amend the export item approved in Meeting No. 39/83 dated 28.12.2011 without any other change as under:-

| Export Item as per AA                          | Import Item as per NC No. 39/83<br>dt. 28.12.2011 | Import item recommended                        |
|------------------------------------------------|---------------------------------------------------|------------------------------------------------|
| Imidacloprid 70 WG<br>(Admire/ Confidor 70 WG) | Imidacloprid 70 WG (Admire/<br>Condor 70 WG)      | Imidacloprid 70 WG (Admire/<br>Confidor 70 WG) |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-156<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Takasago International (I) Pvt. Ltd., Chennai<br>F. No. 01/83/50/177/AM16/DES-IV<br>RLA. No. 04/24/40/279/AM15<br>Lic. No. 0410160138 dt.12.02.2015 |
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related

  
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to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-157<br>NC No. 10/17<br>Dated 21.09.2016 (held on<br>06.10.2016) | M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai<br>F. No. 01/83/50/344/AM15/DES-IV<br>RLA. No. 03/95/40/236/AM15<br>Lic. No. 0310786120 dt.27.06.2014 |
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The Committee considered the case as per agenda for enhancement of norms, in the meeting held on 21.09.2016. The Committee decided to enhance the norms approved in Meeting No. 15/83 dated 07.01.2015 without any other change as under:-

| Import item as per AA                                    | Import items with quantity as per<br>NC M. No.15/83 dt.07.01.15 | Import item recommended<br>with quantity |
|----------------------------------------------------------|-----------------------------------------------------------------|------------------------------------------|
| Demap Aldehyde [4- (N,N-<br>Diethylamino Salicyladehyde] | 0.5497 Kg                                                       | 0.6948 Kg                                |
| 2-Amino Phenol-4- Sulfoanamide                           | 0.5355 Kg                                                       | 0.6836 Kg                                |
| Cyano Acetamide                                          | 0.2400 Kg                                                       | 0.336 Kg                                 |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
ANIL KUMAR  
Joint DGFT  
Director General of Foreign Trade  
Ministry of Commerce  
New Delhi

Office of Directorate General of Foreign Trade  
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Para 4.7 Decision (DRAFT)

MEETING NUMBER : 10/83-ALC1/2016 MEETING DATE : 21.09.2016

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| 1                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Case No.:111/10/83-ALC1/2016      | Party Name:MATANGI INDUSTRIES      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File<br>:01/83/050/00579/AM17/ | RLA File<br>:08/24/040/00021/AM12/ | Lic.No/Date:0810099019<br>05.05.2011       | Defer Date:          |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                   |                                    |                                            |                      |

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| 2                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Case No.:14/8/83-ALC1/2016        | Party Name:VISHNU CHEMICALS LTD.,  | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/83/050/00311/AM17/ | RLA File<br>:09/24/040/00582/AM11/ | Lic.No/Date:0910049621<br>08.11.2011       | Defer Date:          |
| <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their OM.No.14010/170/2011-CH-II dated 07.02.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                   |                                    |                                            |                      |

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| 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Case No.:113/10/83-ALC1/2016      | Party Name:MATANGI INDUSTRIES      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/83/050/00581/AM17/ | RLA File<br>:08/24/040/00329/AM13/ | Lic.No/Date:0810116986<br>19.12.2012       | Defer Date:          |
| <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their OM.No.14010/68/2011-CH-II dated 23.02.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of</p> |                                   |                                    |                                            |                      |

  
 Anil Kumar  
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 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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| NORMS COMMITTEE. |                                                                                                                                                                                                                                                                                                                                                                                                        |                                      |                                            |                       |
| 4                | Case No.:13/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                            | Party Name:ALOK MASTERBATCHES LTD.,  | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|                  | HQ File :01/83/050/00481/AM17/                                                                                                                                                                                                                                                                                                                                                                         | RLA File :05/23/040/00381/AM13/      | Lic.No/Date:0510341746<br>27.12.2012       | Defer Date:           |
|                  | Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.                                                                                                                                                                                                                                                                                 |                                      |                                            |                       |
|                  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                                 |                                      |                                            |                       |
| 5                | Case No.:112/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                           | Party Name:MATANGI INDUSTRIES        | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|                  | HQ File :01/83/050/00580/AM17/                                                                                                                                                                                                                                                                                                                                                                         | RLA File :08/24/040/00006/AM14/      | Lic.No/Date:0810120518<br>25.04.2013       | Defer Date:           |
|                  | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/68/2011-CH-II dated 07.01.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                      |                                            |                       |
|                  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                                 |                                      |                                            |                       |
| 6                | Case No.:110/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                           | Party Name:MATANGI INDUSTRIES        | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|                  | HQ File :01/83/050/00578/AM17/                                                                                                                                                                                                                                                                                                                                                                         | RLA File :08/24/040/00395/AM14/      | Lic.No/Date:0810128769<br>10.02.2014       | Defer Date:           |
|                  | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                                                                                            |                                      |                                            |                       |
|                  | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.                                                                           |                                      |                                            |                       |
|                  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                                 |                                      |                                            |                       |
| 7                | Case No.:14/10/83-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                            | Party Name:BURDA DRUCK INDIA PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|                  | HQ File :01/83/050/00244/AM15/                                                                                                                                                                                                                                                                                                                                                                         | RLA File :05/23/040/00039/AM15/      | Lic.No/Date:0510385795<br>05.05.2014       | Defer Date:26.10.2016 |
|                  | Decision :The Committee considered the case as per agenda and decided to defer the case for                                                                                                                                                                                                                                                                                                            |                                      |                                            |                       |
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wants of Comments from Deptt. of IPP. The case is re-listed for 26.10.2016.

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|                                                                                                                                                                         | Case No.:50/7/83-ALC1/2015     | Party Name:GSC, GLASS LIMITED   | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 8                                                                                                                                                                       | HQ File :01/83/050/00464/AM16/ | RLA File :05/23/040/00035/AM15/ | Lic.No/Date:0510386561<br>15.05.2014       | Defer Date:26.10.2016 |
| Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 26.10.2016. |                                |                                 |                                            |                       |

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|                                                                                                                                                                                  | Case No.:43/10/83-ALC1/2014    | Party Name:BANARAS BEADS LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Rejected |
| 9                                                                                                                                                                                | HQ File :01/83/050/00273/AM15/ | RLA File :15/24/040/00008/AM15/  | Lic.No/Date:1510021990<br>09.06.2014       | Defer Date:          |
| Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 10.06.2016. |                                |                                  |                                            |                      |

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|    | Case No.:35/13/83-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                              | Party Name:VISHNU CHEMICALS LTD., | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00442/AM15/                                                                                                                                                                                                                                                                                                                                                                           | RLA File :09/24/040/00161/AM15/   | Lic.No/Date:0910060546<br>26.06.2014       | Defer Date:          |
| 10 | Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/170/2011-CH-II dated 19.12.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                   |                                            |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                                   |                                   |                                            |                      |

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|    | Case No.:11/17/83-ALC1/2014                                                                                            | Party Name:ECOCAT INDIA PVT.LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00621/AM15/                                                                                         | RLA File :05/23/040/00247/AM15/  | Lic.No/Date:0510391109<br>12.09.2014       | Defer Date:          |
| 11 | Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. |                                  |                                            |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                 |                                  |                                            |                      |

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|    | Case No.:81/10/83-ALC1/2016    | Party Name:OREN HYDROCARBONS PRIVATE LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00549/AM17/ | RLA File :04/24/040/00150/AM15/           | Lic.No/Date:0410159437<br>18.09.2014       | Defer Date:          |
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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Depts. of C&PC (Chem. Div) vide their OM.No.14010/20/2011-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 13 | Case No.:57/2/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED., | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00130/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00749/AM15/                    | Lic.No/Date:0310792654<br>07.01.2015       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                    |                                            |                      |

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| 14 | Case No.:19/4/83-ALC1/2015                                                                                                                                                     | Party Name:BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00178/AM16/                                                                                                                                                 | RLA File :07/24/040/00368/AM15/         | Lic.No/Date:0710107426<br>14.01.2015       | Defer Date:26.10.2016 |
|    | <p>Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 26.10.2016.</p> |                                         |                                            |                       |

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| 15 | Case No.:77/4/83-ALC1/2015                                                                                                                                                     | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00236/AM16/                                                                                                                                                 | RLA File :05/24/040/00509/AM15/                       | Lic.No/Date:0510392990<br>27.01.2015       | Defer Date:26.10.2016 |
|    | <p>Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 26.10.2016.</p> |                                                       |                                            |                       |

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| 16 | Case No.:78/4/83-ALC1/2015     | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00237/AM16/ | RLA File :05/24/040/00508/AM15/                       | Lic.No/Date:0510393003<br>28.01.2015       | Defer Date:26.10.2016 |
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|    | Decision :The Committee considered the case as per agenda and decided to defer the case for wants of Comments from Deptt. of IPP. The case is re-listed for 26.10.2016.                                                                                                                                                                                                          |                                                       |                                            |                       |
|    | Case No.:7/6/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                        | Party Name:SHYAM CHEMICALS PRIVATE LIMITED            | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 17 | HQ File :01/83/050/00337/AM16/                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00772/AM15/                       | Lic.No/Date:0310793571<br>04.02.2015       | Defer Date:16.10.2016 |
|    | Decision :The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 26.10.2016.                                                                                                                                                                                                         |                                                       |                                            |                       |
|    | Case No.:10/9/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                       | Party Name:NEWAGE LAMINATORS PVT.LTD.,                | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 18 | HQ File :01/83/050/00544/AM16/                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00584/AM15/                       | Lic.No/Date:0510393495<br>09.03.2015       | Defer Date:26.10.2016 |
|    | Decision :D/L issued by Deptt. of IPP. The case is re-listed for 26.10.2016.                                                                                                                                                                                                                                                                                                     |                                                       |                                            |                       |
|    | Case No.:101/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                      | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|    | HQ File :01/83/050/00467/AM17/                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00024/AM16/                       | Lic.No/Date:0510393965<br>24.04.2015       | Defer Date:           |
| 19 | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 06.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                                       |                                            |                       |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                           |                                                       |                                            |                       |
|    | Case No.:4/2/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                        | Party Name:SHIV SHAKTI TIMBER INDUSTRIES              | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 20 | HQ File :01/83/050/00077/AM16/                                                                                                                                                                                                                                                                                                                                                   | RLA File :09/24/040/00016/AM16/                       | Lic.No/Date:0910061936<br>27.04.2015       | Defer Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 26.10.2016.                                                                                                                                                                                                               |                                                       |                                            |                       |
|    | Case No.:23/9/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                       | Party Name:BURDA DRUCK INDIA PVT LTD                  | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 21 | HQ File :01/83/050/00557/AM16/                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/23/040/00125/AM16/                       | Lic.No/Date:0510394779<br>02.07.2015       | Defer Date:26.10.2016 |
|    | Decision :D/L issued by Deptt. of IPP. The case is re-listed for 26.10.2016.                                                                                                                                                                                                                                                                                                     |                                                       |                                            |                       |
| 22 | Case No.:23/11/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                      | Party Name:SILVERLINE TAPES MFG. PVT. LTD.,           | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |

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|  | HQ File<br>:01/83/050/00652/AM16/                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:02/24/040/00096/AM16/ | Lic.No/Date:0210206059<br>11.08.2015 | Defer Date: |
|  | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/152/2016-TSW dated 14.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                    |                                      |             |
|  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                             |                                    |                                      |             |

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|    | Case No.:96/7/83-<br>ALC1/2016                                                                                                                                                                               | Party Name:HELIOS<br>PHARMACEUTICALS<br>(DIV. OF P.K.T.P. LTD) | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 23 | HQ File<br>:01/83/050/00292/AM17/                                                                                                                                                                            | RLA File<br>:08/24/040/00148/AM16/                             | Lic.No/Date:0810135870<br>17.08.2015           | Defer<br>Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to refer the case to Deptt. of Biotechnology, but the Hard Copy has not received from RA so far. The case is re-listed for 26.10.2016. |                                                                |                                                |                          |

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|    | Case No.:74/11/83-<br>ALC1/2015                                                                                                                                                                                                                                                                                                                                                                    | Party Name:PARAM WOOD<br>MOULDING PVT. LTD. | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00703/AM16/                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:03/95/040/00378/AM16/          | Lic.No/Date:0310798479<br>26.08.2015           | Defer Date:             |
| 24 | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/266/2015-TSW dated 04.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                             |                                                |                         |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                             |                                             |                                                |                         |

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|    | Case No.:17/10/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                                                        | Party Name:LOXIM<br>INDUSTRIES LIMITED | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00485/AM17/                                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:08/24/040/00170/AM16/     | Lic.No/Date:0810135968<br>01.09.2015           | Defer Date:             |
| 25 | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their OM.No.14010/65/2014-CH-II dated 11.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                        |                                                |                         |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                                 |                                        |                                                |                         |

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| 26 | Case No.:1/9/83-<br>ALC1/2015 | Party Name:ITC LIMITED | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred |
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 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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| Decision :The Committee considered the case as per agenda and decided to defer the case. U.O. to be issued to Deptt. of IPP. The case is re-listed for 26.10.2016. |                                   |                                    |                                      |                          |

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|                                                                                                                                                                    | Case No.:2/9/83-<br>ALC1/2015     | Party Name:ITC LIMITED             | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 27                                                                                                                                                                 | HQ File<br>:01/83/050/00536/AM16/ | RLA File<br>:09/24/040/00314/AM16/ | Lic.No/Date:0910062578<br>09.09.2015           | Defer<br>Date:26.10.2016 |
| Decision :The Committee considered the case as per agenda and decided to defer the case. U.O. to be issued to Deptt. of IPP. The case is re-listed for 26.10.2016. |                                   |                                    |                                                |                          |

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|                                                                                                                                                                    | Case No.:3/9/83-<br>ALC1/2015     | Party Name:ITC LIMITED             | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 28                                                                                                                                                                 | HQ File<br>:01/83/050/00537/AM16/ | RLA File<br>:09/24/040/00311/AM16/ | Lic.No/Date:0910062579<br>09.09.2015           | Defer<br>Date:26.10.2016 |
| Decision :The Committee considered the case as per agenda and decided to defer the case. U.O. to be issued to Deptt. of IPP. The case is re-listed for 26.10.2016. |                                   |                                    |                                                |                          |

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|                                                                                                                                                                    | Case No.:4/9/83-<br>ALC1/2015     | Party Name:ITC LIMITED             | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 29                                                                                                                                                                 | HQ File<br>:01/83/050/00538/AM16/ | RLA File<br>:09/24/040/00309/AM16/ | Lic.No/Date:0910062580<br>09.09.2015           | Defer<br>Date:26.10.2016 |
| Decision :The Committee considered the case as per agenda and decided to defer the case. U.O. to be issued to Deptt. of IPP. The case is re-listed for 26.10.2016. |                                   |                                    |                                                |                          |

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|    | Case No.:58/11/83-<br>ALC1/2015                                                                                                                                                                                                                                                                                                                                                                    | Party Name:VEDI CARE<br>AYURVEDA PVT. LTD. | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00687/AM16/                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:05/24/040/00064/AM16/         | Lic.No/Date:0510395615<br>15.09.2015           | Defer Date:             |
| 30 | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/252/2016-TSW dated 04.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                            |                                                |                         |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                             |                                            |                                                |                         |

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|                                                                                                                                                                    | Case No.:50/1/83-<br>ALC1/2016    | Party Name:BILT<br>GRAPHIC PAPER<br>PRODUCTS LTD. | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 31                                                                                                                                                                 | HQ File<br>:01/83/050/00899/AM16/ | RLA File<br>:31/83/040/00145/AM15/                | Lic.No/Date:3110065695<br>01.10.2015           | Defer<br>Date:26.10.2016 |
| Decision :The Committee considered the case as per agenda and decided to defer the case. U.O. to be issued to Deptt. of IPP. The case is re-listed for 26.10.2016. |                                   |                                                   |                                                |                          |

  
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| 32 | Case No.:11/12/83-ALC1/2015                                                                                                                                        | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00739/AM16/                                                                                                                                     | RLA File :05/24/040/00338/AM16/                       | Lic.No/Date:0510395992<br>20.10.2015       | Defer Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case. U.O. to be issued to Deptt. of IPP. The case is re-listed for 26.10.2016. |                                                       |                                            |                       |

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| 33 | Case No.:46/17/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                      | Party Name:SMI COATED PRODUCTS PVT. LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00840/AM16/                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00203/AM16/          | Lic.No/Date:0310799663<br>26.10.2015       | Defer Date:          |
|    | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/9/2016-TSW dated 05.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                          |                                            |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                           |                                          |                                            |                      |

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| 34 | Case No.:18/17/83-ALC1/2015                                                                                                                                        | Party Name:STIC-ON PAPERS PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00812/AM16/                                                                                                                                     | RLA File :09/24/040/00276/AM16/   | Lic.No/Date:0910062775<br>27.10.2015       | Defer Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case. U.O. to be issued to Deptt. of IPP. The case is re-listed for 26.10.2016. |                                   |                                            |                       |

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| 35 | Case No.:7/17/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                         | Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00801/AM16/                                                                                                                                                                                                                                                                                                                                                                     | RLA File :02/24/040/00145/AM16/                   | Lic.No/Date:0210206249<br>29.10.2015       | Defer Date:          |
|    | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/106/2016-TSW dated 09.08.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                                   |                                            |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                             |                                                   |                                            |                      |

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| 36 | Case No.:16/17/83- | Party Name:STIC-ON | Meet No/Date:10/83- | Status:Case |
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|  | ALC1/2015                                                                                                                                                                                                                          | PAPERS PVT LTD                     | ALC1/2016<br>21.09.2016              | Deferred                 |
|  | HQ File<br>:01/83/050/00810/AM16/                                                                                                                                                                                                  | RLA File<br>:09/24/040/00269/AM16/ | Lic.No/Date:0910062792<br>29.10.2015 | Defer<br>Date:26.10.2016 |
|  | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.06.2016. The case is re-listed for 26.10.2016. |                                    |                                      |                          |

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|    | Case No.:29/17/83-<br>ALC1/2015                                                                                                                                                                                                                                                                                                                                                                    | Party Name:STYLAM<br>INDUSTRIES LTD., | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00823/AM16/                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:22/24/040/00061/AM16/    | Lic.No/Date:2210015340<br>30.10.2015           | Defer Date:             |
| 37 | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/264/2016-TSW dated 13.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                       |                                                |                         |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                             |                                       |                                                |                         |

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|    | Case No.:5/4/83-<br>ALC1/2016                                                                                                                                      | Party Name:ASTRON<br>PACKAGING LTD | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 38 | HQ File<br>:01/83/050/00057/AM17/                                                                                                                                  | RLA File<br>:08/24/040/00250/AM16/ | Lic.No/Date:0810136395<br>30.10.2015           | Defer<br>Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case. U.O. to be issued to Deptt. of IPP. The case is re-listed for 26.10.2016. |                                    |                                                |                          |

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|    | Case No.:54/10/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                                  | Party Name:SNAM<br>ABRASIVES PVT. LTD., | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00522/AM17/                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00219/AM16/      | Lic.No/Date:0710108985<br>02.11.2015           | Defer Date:             |
| 39 | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 20.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                         |                                                |                         |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                           |                                         |                                                |                         |

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|    | Case No.:14/17/83-<br>ALC1/2015                                                                                                                                                                                                    | Party Name:DELTA<br>EXPORTS<br>INTERNATIONAL | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 40 | HQ File<br>:01/83/050/00808/AM16/                                                                                                                                                                                                  | RLA File<br>:05/23/040/00331/AM16/           | Lic.No/Date:0510396219<br>04.11.2015           | Defer<br>Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 20.06.2016. The case is re-listed for 26.10.2016. |                                              |                                                |                          |

  
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| 41 | Case No.:54/1/83-ALC1/2016                                                                                                                                                             | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00903/AM16/                                                                                                                                                         | RLA File :03/94/040/00605/AM16/                   | Lic.No/Date:0310800021<br>04.11.2015       | Defer Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda. Committee decided to defer the case for comments of Deptt. of IPP, U.O. to be issued. The case is re-listed for 26.10.2016. |                                                   |                                            |                       |

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| 42 | Case No.:99/11/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:SMI COATED PRODUCTS PVT. LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00728/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/95/040/00582/AM16/          | Lic.No/Date:0310800121<br>06.11.2015       | Defer Date:          |
|    | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/9/2016-TSW dated 05.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                          |                                            |                      |

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| 43 | Case No.:64/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00532/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :17/24/040/00078/AM16/        | Lic.No/Date:1710006205<br>09.11.2015       | Defer Date:          |
|    | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                        |                                            |                      |

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| 44 | Case No.:5/17/83-ALC1/2015                                                                                                                                                   | Party Name:KALIMA GRANITES      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00799/AM16/                                                                                                                                               | RLA File :04/24/040/00173/AM16/ | Lic.No/Date:0410161319<br>17.11.2015       | Defer Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be sent. The case is re-listed for 26.10.2016. |                                 |                                            |                       |

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| 45 | Case No.:48/1/83-ALC1/2016 | Party Name:U.V.RESINS PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016 | Status:Case Deferred |
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|  | HQ File<br>:01/83/050/00897/AM16/                                                                                                                                            | RLA File<br>:56/24/040/00017/AM16/ | Lic.No/Date:5610004751<br>20.11.2015 | Defer<br>Date:26.10.2016 |
|  | Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be sent. The case is re-listed for 26.10.2016. |                                    |                                      |                          |

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|    | Case No.:46/1/83-<br>ALC1/2016                                                                                                                                               | Party Name:INDUSTRIAL<br>FILTERS & FABRICS P.<br>LIMITED., | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 46 | HQ File<br>:01/83/050/00895/AM16/                                                                                                                                            | RLA File<br>:56/24/040/00034/AM16/                         | Lic.No/Date:5610004754<br>24.11.2015           | Defer<br>Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be sent. The case is re-listed for 26.10.2016. |                                                            |                                                |                          |

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|    | Case No.:49/1/83-<br>ALC1/2016                                                                                                                                               | Party Name:J.D. JONES<br>& CO. PVT. LTD. | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 47 | HQ File<br>:01/83/050/00898/AM16/                                                                                                                                            | RLA File<br>:02/24/040/00153/AM16/       | Lic.No/Date:0210206292<br>24.11.2015           | Defer<br>Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be sent. The case is re-listed for 26.10.2016. |                                          |                                                |                          |

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|    | Case No.:85/10/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:ATLANTIC<br>CARE CHEMICALS | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00553/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:10/24/040/00071/AM16/    | Lic.No/Date:1010059323<br>24.11.2015           | Defer Date:             |
| 48 | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                       |                                                |                         |

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|    | Case No.:41/1/83-<br>ALC1/2016 | Party Name:BILT<br>GRAPHIC PAPER<br>PRODUCTS LTD. | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred |
| 49 | HQ File                        | RLA File                                          | Lic.No/Date:3110065771                         | Defer                   |

  
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| :01/83/050/00890/AM16/                                                                                                                                                       | :31/83/040/00114/AM16/ | 26.11.2015 | Date:26.10.2016 |
| Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be sent. The case is re-listed for 26.10.2016. |                        |            |                 |

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| Case No.:84/10/83-ALC1/2016                                                                                                                                                            | Party Name:PROEC ENERGY LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved            |            |
| HQ File :01/83/050/00552/AM17/                                                                                                                                                         | RLA File :05/24/040/00352/AM16/ | Lic.No/Date:051039650<br>6<br>03.12.2015   | Defer Date:                     |            |
| Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:- |                                 |                                            |                                 |            |
| Export Item                                                                                                                                                                            |                                 | Qty.                                       | Import Item                     | Qty.       |
| Sized and Specially Formulated Graphite Sealant (Minus) -40 Mesh                                                                                                                       |                                 | 1250000 Kg                                 | Graphite Fines (Minus) -35 Mesh | 1462500 MT |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                 |                                 |                                            |                                 |            |

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| Case No.:22/7/83-ALC1/2016     | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,                                                                                                                                                                                                                                                                                                                                                  | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
| HQ File :01/83/050/00218/AM17/ | RLA File :03/94/040/00772/AM16/                                                                                                                                                                                                                                                                                                                                                                    | Lic.No/Date:0310801297<br>22.12.2015       | Defer Date:          |
| 51                             | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/236/2016-TSW dated 05.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                            |                      |
|                                | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                             |                                            |                      |

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| Case No.:54/7/83-ALC1/2016     | Party Name:STIC-ON PAPERS PVT LTD                                                                                                                                                                                                                                                                                                                                                                 | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
| HQ File :01/83/050/00250/AM17/ | RLA File :09/24/040/00558/AM16/                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:0910063049<br>30.12.2015       | Defer Date:          |
| 52                             | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/29/2016-TSW dated 09.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                            |                      |
|                                | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                            |                                            |                      |

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| 53 | Case No.:55/7/83- | Party Name:STIC-ON | Meet No/Date:10/83- | Status:Case |
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|  | ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | PAPERS PVT LTD                     | ALC1/2016<br>21.09.2016              | Approved    |
|  | HQ File<br>:01/83/050/00251/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:09/24/040/00557/AM16/ | Lic.No/Date:0910063051<br>30.12.2015 | Defer Date: |
|  | <p>Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/29/2016-TSW dated 05.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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|    | Case No.:50/7/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:REX TONE<br>INDUSTRIES LTD. | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00246/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:03/95/040/00721/AM16/     | Lic.No/Date:0310801550<br>05.01.2016           | Defer Date:             |
| 54 | <p>Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/230/2016-TSW dated 05.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                        |                                                |                         |

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|    | Case No.:52/8/83-<br>ALC1/2016                                                                                                                                                               | Party Name:GUJARAT<br>BOROSIL LIMITED | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 55 | HQ File<br>:01/83/050/00349/AM17/                                                                                                                                                            | RLA File<br>:03/94/040/00826/AM16/    | Lic.No/Date:0310801687<br>11.01.2016           | Defer<br>Date:26.10.2016 |
|    | <p>Decision :The Committee considered the case as per agenda. Committee decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 26.10.2016.</p> |                                       |                                                |                          |

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|    | Case No.:75/10/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:ATUL LIMITED,           | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00543/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:52/24/040/00056/AM16/ | Lic.No/Date:5210041747<br>27.01.2016           | Defer Date:             |
| 56 | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their OM.No.14010/12/2011-CH-II dated 05.01.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                                |                         |

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| 57 | Case No.:76/10/83-<br>ALC1/2016 | Party Name:ATUL LIMITED, | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
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 Anil Kumar  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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| HQ File<br>:01/83/050/00544/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:52/24/040/00055/AM16/ | Lic.No/Date:5210041746<br>27.01.2016 | Defer Date: |
| <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their OM.No.14010/12/2011-CH-II dated 13.08.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| Case No.:77/10/83-<br>ALC1/2016   | Party Name:ATUL LIMITED,                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00545/AM17/ | RLA File<br>:52/24/040/00054/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Lic.No/Date:5210041745<br>27.01.2016           | Defer Date:             |
| 58                                | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their OM.No.14010/40/2006-CH-II dated 25.08.2010 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                         |

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| Case No.:122/4/83-<br>ALC1/2016                                                                                                                                                                                               | Party Name:MONTEX<br>GLASS FIBRE IND PVT<br>LTD | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Rejected              |
| 59                                                                                                                                                                                                                            | HQ File<br>:01/83/050/00174/AM17/               | RLA File<br>:03/95/040/00863/AM16/             | Lic.No/Date:0310802448<br>10.02.2016 |
| <p>Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 06.07.2016 and subsequent reminder on 17.08.2016.</p> |                                                 |                                                |                                      |

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| Case No.:94/4/83-<br>ALC1/2016                                                                                                                                                               | Party Name:GLOBUS<br>INTERNATIONAL<br>COATERS PVT. LTD, | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred              |
| 60                                                                                                                                                                                           | HQ File<br>:01/83/050/00146/AM17/                       | RLA File<br>:03/94/040/00950/AM16/             | Lic.No/Date:0310802471<br>11.02.2016 |
| <p>Decision :The Committee considered the case as per agenda. Committee decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 26.10.2016.</p> |                                                         |                                                |                                      |

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| Case No.:94/10/83-<br>ALC1/2016                                                                                                                                                              | Party Name:VIC<br>INDUSTRIES,     | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred              |
| 61                                                                                                                                                                                           | HQ File<br>:01/83/050/00562/AM17/ | RLA File<br>:17/24/040/00123/AM16/             | Lic.No/Date:1710006272<br>12.02.2016 |
| <p>Decision :The Committee considered the case as per agenda. Committee decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 26.10.2016.</p> |                                   |                                                |                                      |

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| 62 | Case No.:73/4/83- | Party Name:GLOBUS | Meet No/Date:10/83- | Status:Case |
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|  | ALC1/2016                                                                                                                                                                             | INTERNATIONAL COATERS PVT. LTD,    | ALC1/2016<br>21.09.2016              | Deferred                 |
|  | HQ File<br>:01/83/050/00125/AM17/                                                                                                                                                     | RLA File<br>:03/94/040/00982/AM16/ | Lic.No/Date:0310802686<br>18.02.2016 | Defer<br>Date:26.10.2016 |
|  | Decision :The Committee considered the case as per agenda. Committee decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 26.10.2016. |                                    |                                      |                          |

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|    | Case No.:3/4/83-<br>ALC1/2016                                                                                                                                                         | Party Name:LOPAREX<br>INDIA PRIVATE LIMITED | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 63 | HQ File<br>:01/83/050/00055/AM17/                                                                                                                                                     | RLA File<br>:03/95/040/00899/AM16/          | Lic.No/Date:0310802704<br>19.02.2016           | Defer<br>Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda. Committee decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 26.10.2016. |                                             |                                                |                          |

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|    | Case No.:15/10/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                              | Party Name:POLYFILL<br>TECHNOLOGIES PVT LTD | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00483/AM17/                                                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00277/AM16/          | Lic.No/Date:3410041913<br>22.02.2016           | Defer Date:             |
| 64 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                             |                                                |                         |
|    | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                             |                                                |                         |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                             |                                                |                         |

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|    | Case No.:2/17/83-<br>ALC1/2015                                                                                                                                                                                                      | Party Name:COGENT<br>GLASS LIMITED | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 65 | HQ File<br>:01/83/050/00796/AM16/                                                                                                                                                                                                   | RLA File<br>:09/24/040/00577/AM16/ | Lic.No/Date:0910063352<br>03.03.2016           | Defer<br>Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.10.2016 issued by Deptt. of IPP. The case is re-listed for 26.10.2016. |                                    |                                                |                          |

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|    | Case No.:89/10/83-<br>ALC1/2016                                                                                                                                                | Party Name:BILT<br>GRAPHIC PAPER<br>PRODUCTS LTD. | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 66 | HQ File<br>:01/83/050/00557/AM17/                                                                                                                                              | RLA File<br>:31/83/040/00167/AM16/                | Lic.No/Date:3110066030<br>03.03.2016           | Defer<br>Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 26.10.2016. |                                                   |                                                |                          |

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|                                                                                                                                                                                | Case No.:116/4/83-ALC1/2016    | Party Name:ATLANTIC CARE CHEMICALS | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 67                                                                                                                                                                             | HQ File :01/83/050/00168/AM17/ | RLA File :10/24/040/00116/AM16/    | Lic.No/Date:1010059424<br>04.03.2016       | Defer Date:26.10.2016 |
| Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 26.10.2016. |                                |                                    |                                            |                       |

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|                                                                                                                                                                                | Case No.:43/8/83-ALC1/2016     | Party Name:STIC-ON PAPERS PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 68                                                                                                                                                                             | HQ File :01/83/050/00340/AM17/ | RLA File :09/24/040/00657/AM16/   | Lic.No/Date:0910063361<br>04.03.2016       | Defer Date:26.10.2016 |
| Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 26.10.2016. |                                |                                   |                                            |                       |

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|                                                                                                                                                                                | Case No.:72/9/83-ALC1/2016     | Party Name:LLOYD INSULATIONS (INDIA) LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 69                                                                                                                                                                             | HQ File :01/83/050/00438/AM17/ | RLA File :03/95/040/00884/AM16/              | Lic.No/Date:0310803072<br>04.03.2016       | Defer Date:26.10.2016 |
| Decision :The Committee considered the case as per agenda and decided to sent a copy of application to Deptt. of IPP. U.O. to be issued. The case is re-listed for 26.10.2016. |                                |                                              |                                            |                       |

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|    | Case No.:116/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00584/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :08/24/040/00244/AM16/       | Lic.No/Date:0810137363<br>04.03.2016       | Defer Date:          |
| 70 | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                       |                                            |                      |

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| 71 | Case No.:28/10/83-ALC1/2016 | Party Name:VIVIMED LABS LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File                     | RLA File                        | Lic.No/Date:0910063389                     | Defer Date:          |

  
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| :01/83/050/00496/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | :09/24/040/00705/AM16/ | 10.03.2016 |  |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                        |            |  |

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| Case No.:32/10/83-ALC1/2016       | Party Name:ESTEEM INDUSTRIES PVT. LTD,                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
| HQ File<br>:01/83/050/00500/AM17/ | RLA File<br>:17/24/040/00130/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:1710006288<br>14.03.2016       | Defer Date:          |
| 72                                | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                            |                      |

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| Case No.:33/10/83-ALC1/2016       | Party Name:VIC INDUSTRIES,                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
| HQ File<br>:01/83/050/00501/AM17/ | RLA File<br>:17/24/040/00131/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:1710006289<br>14.03.2016       | Defer Date:          |
| 73                                | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                            |                      |



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| 74 | Case No.:31/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00499/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00132/AM16/        | Lic.No/Date:1710006290<br>17.03.2016       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                        |                                            |                      |

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| 75 | Case No.:32/4/83-ALC1/2016                                                                                                                                                                                                                | Party Name:GREENLAM INDUSTRIES LIMITED. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00084/AM17/                                                                                                                                                                                                            | RLA File :05/23/040/00538/AM16/         | Lic.No/Date:0510397976<br>18.03.2016       | Defer Date:26.10.2016 |
|    | <p>Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 09.06.2016. The case is re-listed for 26.10.2016.</p> |                                         |                                            |                       |

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| 76 | Case No.:118/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:AMITEK INFRA PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00586/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :13/24/040/00051/AM16/ | Lic.No/Date:1310048179<br>23.03.2016       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 77 | Case No.:86/10/83- | Party Name:ATLANTIC | Meet No/Date:10/83- | Status:Case |
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 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi



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| ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | CARE CHEMICALS                     | ALC1/2016<br>21.09.2016              | Approved    |
| HQ File<br>:01/83/050/00554/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:10/24/040/00126/AM16/ | Lic.No/Date:1010059438<br>29.03.2016 | Defer Date: |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| Case No.:41/4/83-<br>ALC1/2016    | Party Name:RECKITT<br>BENCKISER HEALTHCARE<br>INDIA PRIVATE LIMITED                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00093/AM17/ | RLA File<br>:05/24/040/00630/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Lic.No/Date:0510398075<br>30.03.2016           | Defer Date:             |
| 78                                | <p>Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/28/2016-TSW dated 05.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                         |

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| Case No.:90/10/83-<br>ALC1/2016 | Party Name:BILT<br>GRAPHIC PAPER<br>PRODUCTS LTD.                                                                                                                                           | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred              |
| 79                              | HQ File<br>:01/83/050/00558/AM17/                                                                                                                                                           | RLA File<br>:31/83/040/00193/AM16/             | Lic.No/Date:3110066102<br>30.03.2016 |
|                                 | <p>Decision :The Committee considered the case as per agenda. Committee decided to sent a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.</p> |                                                |                                      |

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| Case No.:38/4/83-<br>ALC1/2016 | Party<br>Name:INTERNATIONAL<br>PRINT-O-PAC LTD                                                                                                                                                                                            | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred              |
| 80                             | HQ File<br>:01/83/050/00090/AM17/                                                                                                                                                                                                         | RLA File<br>:05/23/040/00548/AM16/             | Lic.No/Date:0510398120<br>01.04.2016 |
|                                | <p>Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 16.06.2016. The case is re-listed for 26.10.2016.</p> |                                                |                                      |

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| 81 | Case No.:114/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:TARAK CHEMICALS LTD  | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00582/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :34/24/040/00342/AM16/ | Lic.No/Date:3410042028<br>04.04.2016       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 82 | Case No.:16/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:LOXIM INDUSTRIES LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00484/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :08/24/040/00429/AM16/     | Lic.No/Date:0810137628<br>06.04.2016       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their OM.No.14010/65/2014-CH-II dated 11.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                     |                                            |                      |

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| 83 | Case No.:34/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00502/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :17/24/040/00135/AM16/        | Lic.No/Date:1710006298<br>06.04.2016       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on</p> |                                        |                                            |                      |

  
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| account of shortage of technical manpower.                                                             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |

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| Case No.:92/10/83-ALC1/2016    | Party Name:VIKAS ECOTECH LIMITED                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
| HQ File :01/83/050/00560/AM17/ | RLA File :05/24/040/00002/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Lic.No/Date:0510398160<br>08.04.2016       | Defer Date:          |
| 84                             | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                            |                      |

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|    | Case No.:87/10/83-ALC1/2016                                                                                                                                                          | Party Name:JUNGBU<br>CHEMICAL INDIA<br>PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 85 | HQ File<br>:01/83/050/00555/AM17/                                                                                                                                                    | RLA File<br>:05/23/040/00010/AM17/                     | Lic.No/Date:0510398162<br>11.04.2016       | Defer<br>Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                                        |                                            |                          |

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|    | Case No.:51/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                  | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00519/AM17/                                                                                                                                                                                                                                                                                               | RLA File :17/24/040/00001/AM17/        | Lic.No/Date:1710006300<br>12.04.2016       | Defer Date:          |
| 86 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                        |                                            |                      |
|    | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                        |                                            |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                        |                                            |                      |

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| 87 | Case No.:91/10/83- | Party Name:HOSLEY | Meet No/Date:10/83- | Status:Case |
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| ALC1/2016                                                                                                                                                           | INDIA PRIVATE LIMITED              | ALC1/2016<br>21.09.2016              | Deferred                 |
| HQ File<br>:01/83/050/00559/AM17/                                                                                                                                   | RLA File<br>:05/23/040/00012/AM17/ | Lic.No/Date:0510398169<br>12.04.2016 | Defer<br>Date:26.10.2016 |
| Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 26.10.2016. |                                    |                                      |                          |

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| Case No.:93/10/83-<br>ALC1/2016   | Party Name:BANSAL<br>METALIC OXIDES                                                                                                                                                                                                                                                                                          | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00561/AM17/ | RLA File<br>:25/24/040/00018/AM16/                                                                                                                                                                                                                                                                                           | Lic.No/Date:2510004487<br>12.04.2016           | Defer Date:             |
| 88                                | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                                |                         |
|                                   | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                                |                         |
|                                   | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                                |                         |

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| Case No.:49/10/83-<br>ALC1/2016   | Party Name:ESTEEM<br>INDUSTRIES PVT. LTD,                                                                                                                                                                                                                                                                                    | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00517/AM17/ | RLA File<br>:17/24/040/00003/AM17/                                                                                                                                                                                                                                                                                           | Lic.No/Date:1710006302<br>15.04.2016           | Defer Date:             |
| 89                                | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                                |                         |
|                                   | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                                |                         |
|                                   | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                                |                         |

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| Case No.:50/10/83-<br>ALC1/2016 | Party Name:ESTEEM<br>INDUSTRIES PVT. LTD,                                                                                                                                                   | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved              |
| 90                              | HQ File<br>:01/83/050/00518/AM17/                                                                                                                                                           | RLA File<br>:17/24/040/00004/AM17/             | Lic.No/Date:1710006303<br>15.04.2016 |
|                                 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. |                                                |                                      |

  
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RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|    | Case No.:80/4/83-ALC1/2016                                                                                                                                                           | Party Name:TEMPLE PACKAGING PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 91 | HQ File :01/83/050/00132/AM17/                                                                                                                                                       | RLA File :03/95/040/01022/AM16/             | Lic.No/Date:0310804001<br>18.04.2016       | Defer Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                             |                                            |                       |

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|    | Case No.:29/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                       | Party Name:SHIV SHAKTI TIMBER INDUSTRIES | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00497/AM17/                                                                                                                                                                                                                                                                                                                                                                    | RLA File :09/24/040/00004/AM17/          | Lic.No/Date:0910063507<br>18.04.2016       | Defer Date:          |
| 92 | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2016-TSW dated 18.10.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                          |                                            |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                            |                                          |                                            |                      |

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|    | Case No.:33/8/83-ALC1/2016                                                                                                                                                           | Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED., | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 93 | HQ File :01/83/050/00330/AM17/                                                                                                                                                       | RLA File :56/24/040/00001/AM17/                      | Lic.No/Date:5610004887<br>19.04.2016       | Defer Date:26.10.2016 |
|    | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                                      |                                            |                       |

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|    | Case No.:61/9/83-ALC1/2016                                                                                                                                                                                                                                                         | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
| 94 | HQ File :01/83/050/00427/AM17/                                                                                                                                                                                                                                                     | RLA File :03/94/040/00021/AM17/                   | Lic.No/Date:0310804022<br>20.04.2016       | Defer Date:          |
|    | Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/236/2016-TSW dated 09.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under |                                                   |                                            |                      |

  
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para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 95 | Case No.:65/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00431/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :03/94/040/00022/AM17/                   | Lic.No/Date:0310804023<br>20.04.2016       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/236/2016-TSW dated 09.09.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                   |                                            |                      |

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| 96 | Case No.:48/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00516/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00007/AM17/        | Lic.No/Date:1710006306<br>21.04.2016       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                        |                                            |                      |

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| 97 | Case No.:14/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:J.J.PLASTALLOY PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00482/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :15/24/040/00001/AM17/   | Lic.No/Date:1510022096<br>25.04.2016       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-</p> <p><b>Export item</b> - White Master Batch containing minimum import item No. 1. LLDPE-15 MT<br/>2. Titanium Dioxide -20 MT. 3. Calcium Carbonate -15 MT</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                   |                                            |                      |



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| 98 | Case No.:88/10/83-ALC1/2016                                                                                                                                                                                                                 | Party Name:MAHALAXMI POLYPACK PVT.LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00556/AM17/                                                                                                                                                                                                              | RLA File :05/24/040/00031/AM17/        | Lic.No/Date:0510398307<br>26.04.2016       | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                        |                                            |                      |

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| 99 | Case No.:30/9/83-ALC1/2016                                                                                                                                                                  | Party Name:NIPPON CARBIDE INDIA PVT. LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00396/AM17/                                                                                                                                                              | RLA File :05/24/040/00627/AM16/           | Lic.No/Date:0510398329<br>27.04.2016       | Defer Date:26.10.2016 |
|    | <p>Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.</p> |                                           |                                            |                       |

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| 100 | Case No.:115/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:ATUL LIMITED,        | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00583/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :08/24/040/00099/AM16/ | Lic.No/Date:0810137828<br>03.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 101 | Case No.:51/9/83-ALC1/2016                                                                                                                                                                  | Party Name:GRIPPO SOLUTIONS (INDIA ) PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00417/AM17/                                                                                                                                                              | RLA File :03/94/040/00079/AM17/                      | Lic.No/Date:0310804443<br>05.05.2016       | Defer Date:26.10.2016 |
|     | <p>Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.</p> |                                                      |                                            |                       |

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| 102 | Case No.:34/8/83-ALC1/2016     | Party Name:SIDDHI DECOR PVT.LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00331/AM17/ | RLA File :08/24/040/00009/AM17/  | Lic.No/Date:0810137880<br>10.05.2016       | Defer Date:26.10.2016 |



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|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                 |                                            |                       |
| 103 | Case No.:48/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:HINDUSTAN PLATINUM PVT. LTD          | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00414/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00062/AM17/                 | Lic.No/Date:0310804555<br>11.05.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                 |                                            |                       |
| 104 | Case No.:24/8/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:INTEGRATED FIRE PROTECTION PVT. LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|     | HQ File :01/83/050/00321/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :02/24/040/00020/AM17/                 | Lic.No/Date:0210206680<br>12.05.2016       | Defer Date:           |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                 |                                            |                       |
| 105 | Case No.:23/8/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:J.D. JONES & CO. PVT. LTD.           | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00320/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :02/24/040/00008/AM17/                 | Lic.No/Date:0210206685<br>13.05.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                 |                                            |                       |
| 106 | Case No.:47/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:JAICO ENTERPRISE LLP                 | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|     | HQ File :01/83/050/00413/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00130/AM17/                 | Lic.No/Date:0310804665<br>13.05.2016       | Defer Date:           |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the</p>                                                                                                                                                                                                                                                  |                                                 |                                            |                       |

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| work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |  |  |  |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                             |  |  |  |  |

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| 107 | Case No.:26/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:KLJ ORGANIC LTD      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00494/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00057/AM17/ | Lic.No/Date:0510398496<br>13.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 108 | Case No.:39/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:KLJ ORGANIC LTD      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00405/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00068/AM17/ | Lic.No/Date:0510398542<br>18.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 109 | Case No.:30/10/83-ALC1/2016                                                                                                                                                                                                                                                                   | Party Name:NECTAR CROP SCIENCES PVT. LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00498/AM17/                                                                                                                                                                                                                                                                | RLA File :09/24/040/00041/AM17/           | Lic.No/Date:0910063647<br>18.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for</p> |                                           |                                            |                      |

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|  | redemption purposes.                                                                                                                                                                                                                                                                                                         |
|  | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |
|  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |

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|     | Case No.:44/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00512/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00025/AM17/              | Lic.No/Date:1710006335<br>19.05.2016       | Defer Date:          |
| 110 | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                            |                      |

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|     | Case No.:35/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:NECTAR CROP SCIENCES PVT. LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00503/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :09/24/040/00042/AM17/           | Lic.No/Date:0910063661<br>20.05.2016       | Defer Date:          |
| 111 | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                           |                                            |                      |

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|     | Case No.:47/10/83-ALC1/2016    | Party Name:NECTAR CROP SCIENCES PVT. LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
| 112 | HQ File :01/83/050/00515/AM17/ | RLA File :09/24/040/00043/AM17/           | Lic.No/Date:0910063662<br>20.05.2016       | Defer Date:          |

  
 Anil Kumar  
 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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|  | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |
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| 113 | Case No.:20/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:KLJ ORGANIC LTD      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00488/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00070/AM17/ | Lic.No/Date:0510398579<br>24.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 114 | Case No.:43/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00511/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00023/AM17/              | Lic.No/Date:1710006340<br>24.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                            |                      |

  
 Anil Kumar  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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| 115 | Case No.:45/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00513/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00026/AM17/              | Lic.No/Date:1710006341<br>24.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                            |                      |

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| 116 | Case No.:19/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:JUNGBU CHEMICAL INDIA PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00487/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00080/AM17/                  | Lic.No/Date:0510398621<br>25.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                  |                                            |                      |

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| 117 | Case No.:97/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:PHILODEN AGROCHEM P LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00565/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :34/24/040/00028/AM17/    | Lic.No/Date:3410042204<br>25.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the</p> |                                    |                                            |                      |

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| work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                             |  |

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| 118 | Case No.:41/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00509/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00029/AM17/              | Lic.No/Date:1710006344<br>27.05.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                            |                      |

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| Case No.:22/10/83-ALC1/2016                                                                            | Party Name:CHEMICO CHEMICALS PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016                                       | Status:Case Approved                                                                                                                                              |
| HQ File :01/83/050/00490/AM17/                                                                         | RLA File :05/23/040/00074/AM17/      | Lic.No/Date:0510398665<br>30.05.2016                                             | Defer Date:                                                                                                                                                       |
| Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-  |                                      |                                                                                  |                                                                                                                                                                   |
| Export item                                                                                            | Qty.                                 | Import item                                                                      | Qty.                                                                                                                                                              |
| Antimony Trioxide                                                                                      | 1 Kg                                 | Antimony Concentrate (Sb content 55% to 62%) with H2O 7% to 10% (water content). | Antimony Concentrate (55% to 62% of Sb including moisture 7%-10% - 1.733 Kg. Subject to condition that import item should contain minimum 7% of moisture content. |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                      |                                                                                  |                                                                                                                                                                   |

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| 120 | Case No.:27/10/83-ALC1/2016    | Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00495/AM17/ | RLA File :05/24/040/00102/AM17/                               | Lic.No/Date:0510398689<br>31.05.2016       | Defer Date:21.09.2016 |



Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.

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| 121 | Case No.:42/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00510/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00036/AM17/              | Lic.No/Date:1710006347<br>01.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                            |                      |

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| 122 | Case No.:84/9/83-ALC1/2016                                                                                                                                                | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00450/AM17/                                                                                                                                            | RLA File :03/94/040/00161/AM17/        | Lic.No/Date:0310805188<br>03.06.2016       | Defer Date:26.10.2016 |
|     | <p>Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 26.10.2016.</p> |                                        |                                            |                       |

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| 123 | Case No.:11/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:HIMADRI CHEMICALS & INDUSTRIES LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00377/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :02/24/040/00035/AM17/                | Lic.No/Date:0210206742<br>07.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                                            |                      |

  
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| 124 | Case No.:12/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:HIMADRI CHEMICALS & INDUSTRIES LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00378/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :02/24/040/00034/AM17/                | Lic.No/Date:0210206741<br>07.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                                            |                      |

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| 125 | Case No.:10/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:HIMADRI CHEMICALS & INDUSTRIES LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00376/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :02/24/040/00046/AM17/                | Lic.No/Date:0210206743<br>08.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                                            |                      |

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| 126 | Case No.:38/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00506/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :17/24/040/00038/AM17/              | Lic.No/Date:1710006353<br>08.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on</p> |                                              |                                            |                      |

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| account of shortage of technical manpower.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |
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| 127 | Case No.:37/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00505/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00034/AM17/              | Lic.No/Date:1710006352<br>08.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                            |                      |

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| 128 | Case No.:38/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:KLJ ORGANIC LTD      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00404/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00098/AM17/ | Lic.No/Date:0510398743<br>08.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 129 | Case No.:40/10/83-ALC1/2016                                                                                                                                                                                                                                                                                        | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00508/AM17/                                                                                                                                                                                                                                                                                     | RLA File :17/24/040/00035/AM17/              | Lic.No/Date:1710006351<br>08.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> |                                              |                                            |                      |

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|  | <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |
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| 130 | Case No.:46/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:CAPITAL COLOURS & ADDITIVES INDUSTRIES PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00514/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:09/24/040/00058/AM17/                        | Lic.No/Date:0910063777<br>09.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-</p> <p><b>Export item</b> - Filler Master Batches - containing minimum import item No. 1. Polyethylene (LLDPE)-40000 Kg 2. Titanium Dioxide -10000 Kg 3. Calcium Carbonate -150000 Kg 4. PE Wax -4000 Kg</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                           |                                            |                      |

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| 131 | Case No.:2/6/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:KUTCH CHEMICAL INDUSTRIES LTD., | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00194/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:34/24/040/00066/AM17/         | Lic.No/Date:3410042255<br>10.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their OM.No.14010/17/2012-CH-II dated 13.03.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                            |                                            |                      |

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| 132 | Case No.:36/10/83-ALC1/2016                                                                                                                                                                                                                                                                   | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00504/AM17/                                                                                                                                                                                                                                                             | RLA File<br>:17/24/040/00033/AM17/           | Lic.No/Date:1710006357<br>10.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for</p> |                                              |                                            |                      |

  
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|  | redemption purposes.                                                                                                                                                                                                                                                                                                         |
|  | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |
|  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |

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| 133 | Case No.:39/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00507/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00042/AM17/              | Lic.No/Date:1710006361<br>13.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                            |                      |

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| 134 | Case No.:32/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:KLJ ORGANIC LTD      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00398/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00107/AM17/ | Lic.No/Date:0510398812<br>15.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 135 | Case No.:52/10/83-ALC1/2016    | Party Name:JUNGBU CHEMICAL INDIA PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00520/AM17/ | RLA File :05/23/040/00127/AM17/                  | Lic.No/Date:0510398817<br>15.06.2016       | Defer Date:          |

  
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| Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                                                                                                                                                                                                                                                                                                              |                                              |                                            |                       |
| 136                                                                                                                                                                                  | Case No.:33/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                   | Party Name:KLJ ORGANIC LTD                   | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|                                                                                                                                                                                      | HQ File :01/83/050/00399/AM17/                                                                                                                                                                                                                                                                                               | RLA File :05/23/040/00137/AM17/              | Lic.No/Date:0510398840<br>17.06.2016       | Defer Date:           |
|                                                                                                                                                                                      | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                              |                                            |                       |
|                                                                                                                                                                                      | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                              |                                            |                       |
|                                                                                                                                                                                      | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                              |                                            |                       |
| 137                                                                                                                                                                                  | Case No.:117/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                 | Party Name:AVERY DENNISON INDIA PVT LTD      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|                                                                                                                                                                                      | HQ File :01/83/050/00585/AM17/                                                                                                                                                                                                                                                                                               | RLA File :05/23/040/00136/AM17/              | Lic.No/Date:0510398837<br>17.06.2016       | Defer Date:26.10.2016 |
|                                                                                                                                                                                      | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.                                                                                                                                         |                                              |                                            |                       |
| 138                                                                                                                                                                                  | Case No.:119/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                 | Party Name:SERVO PACKAGING LTD.,             | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|                                                                                                                                                                                      | HQ File :01/83/050/00587/AM17/                                                                                                                                                                                                                                                                                               | RLA File :25/24/040/00010/AM17/              | Lic.No/Date:2510004535<br>20.06.2016       | Defer Date:           |
|                                                                                                                                                                                      | Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-                                                                                                                                       |                                              |                                            |                       |
|                                                                                                                                                                                      | <b>Export item</b> - Plastic Master Batch containing minimum import item No. 1. Caco Filler Granules – 172.00 MT 2. Poly Propylene Granules – 54.7 MT 3. Additives – Zine Stearate- .91 MT 4. Titanium Di oxide – 2.278 MT 5. Optical Brightener - .228 MT                                                                   |                                              |                                            |                       |
|                                                                                                                                                                                      | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                              |                                            |                       |
| 139                                                                                                                                                                                  | Case No.:69/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                  | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|                                                                                                                                                                                      | HQ File :01/83/050/00537/AM17/                                                                                                                                                                                                                                                                                               | RLA File :17/24/040/00049/AM17/              | Lic.No/Date:1710006369<br>22.06.2016       | Defer Date:           |
|                                                                                                                                                                                      | Decision : The Committee considered the case as per Agenda and took the following decision.                                                                                                                                                                                                                                  |                                              |                                            |                       |

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|  | <p>Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |  |  |
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| 140 | Case No.:53/10/83-ALC1/2016                                                                                                                                                          | Party Name:FUSO GLASS INDIA PVT.LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00521/AM17/                                                                                                                                                       | RLA File :04/24/040/00182/AM16/      | Lic.No/Date:0410162060<br>23.06.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                      |                                            |                       |

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| 141 | Case No.:18/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:HIMADRI CHEMICALS & INDUSTRIES LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00384/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :02/24/040/00059/AM17/                | Lic.No/Date:0210206782<br>24.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                                            |                      |

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| 142 | Case No.:91/9/83-ALC1/2016                                                                                                                                             | Party Name:INCO COLOURS INDIA PVT.LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Rejected |
|     | HQ File :01/83/050/00457/AM17/                                                                                                                                         | RLA File :03/94/040/00229/AM17/        | Lic.No/Date:0310805708<br>24.06.2016       | Defer Date:          |
|     | Decision : The Committee considered the case as per agenda and decided to reject the request of the firm as the firm has not given the generic name of export product. |                                        |                                            |                      |

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| 143 | Case No.:24/10/83-ALC1/2016 | Party Name:KLJ ORGANIC LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File                     | RLA File                   | Lic.No/Date:0510398934                     | Defer Date:          |

  
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| :01/83/050/00492/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | :05/23/040/00163/AM17/ | 29.06.2016 |  |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                        |            |  |

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| Case No.:25/10/83-ALC1/2016       | Party Name:KLJ ORGANIC LTD                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
| HQ File<br>:01/83/050/00493/AM17/ | RLA File<br>:05/23/040/00164/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:0510398935<br>29.06.2016       | Defer Date:          |
| 144                               | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                            |                      |

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| Case No.:68/10/83-ALC1/2016       | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
| HQ File<br>:01/83/050/00536/AM17/ | RLA File<br>:17/24/040/00052/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:1710006376<br>29.06.2016       | Defer Date:          |
| 145                               | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                            |                      |

  
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| 146 | Case No.:100/9/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:KLJ ORGANIC LTD      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00466/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00165/AM17/ | Lic.No/Date:0510398943<br>30.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 147 | Case No.:18/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:KLJ ORGANIC LTD      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00486/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00167/AM17/ | Lic.No/Date:0510398944<br>30.06.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 148 | Case No.:21/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:INDOGULF CROPS SCIENCES LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00489/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :05/23/040/00115/AM17/            | Lic.No/Date:0510398966<br>01.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on</p> |                                            |                                            |                      |

  
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|  | account of shortage of technical manpower.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |  |  |
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|     | Case No.:23/10/83-ALC1/2016                                                                                                                                        | Party Name:VEDANTA LIMITED      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 149 | HQ File :01/83/050/00491/AM17/                                                                                                                                     | RLA File :35/24/040/00013/AM17/ | Lic.No/Date:3510044971<br>01.07.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 26.10.2016. |                                 |                                            |                       |

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|     | Case No.:99/9/83-ALC1/2016                                                                                                                                                           | Party Name:AVERY DENNISON INDIA PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 150 | HQ File :01/83/050/00465/AM17/                                                                                                                                                       | RLA File :05/23/040/00174/AM17/         | Lic.No/Date:0510398973<br>04.07.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                         |                                            |                       |

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|     | Case No.:67/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00535/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :17/24/040/00056/AM17/              | Lic.No/Date:1710006380<br>04.07.2016       | Defer Date:          |
| 151 | Decision : The Committee considered the case as per Agenda and took the following decision.<br>Firm will submit Central excise Certified consumption data to the RA at the time of redemption.<br>RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                              |                                            |                      |

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|     | Case No.:61/10/83-ALC1/2016                                                                                                                                        | Party Name:SANSON CHEMICAL INDUSTRIES | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 152 | HQ File :01/83/050/00529/AM17/                                                                                                                                     | RLA File :10/24/040/00019/AM17/       | Lic.No/Date:1010059528<br>05.07.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 26.10.2016. |                                       |                                            |                       |

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| 153 | Case No.:80/10/83-ALC1/2016 | Party Name:TOJO VIKAS INTERNATIONAL PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
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|  | HQ File<br>:01/83/050/00548/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:05/24/040/00077/AM17/ | Lic.No/Date:0510398989<br>05.07.2016 | Defer Date: |
|  | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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|     | Case No.:27/9/83-<br>ALC1/2016                                                                                                                                                       | Party Name:CENGRES<br>TILES LIMITED, | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 154 | HQ File<br>:01/83/050/00393/AM17/                                                                                                                                                    | RLA File<br>:08/24/040/00133/AM17/   | Lic.No/Date:0810138242<br>07.07.2016           | Defer<br>Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                      |                                                |                          |

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|     | Case No.:66/10/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:ESTEEM<br>INDUSTRIES PRIVATE<br>LIMITED | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| 155 | HQ File<br>:01/83/050/00534/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:17/24/040/00058/AM17/                 | Lic.No/Date:1710006391<br>07.07.2016           | Defer Date:             |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                    |                                                |                         |

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|     | Case No.:25/9/83-<br>ALC1/2016                                                                                                                                                       | Party Name:FLSMIDTH<br>PRIVATE LIMITED | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 156 | HQ File<br>:01/83/050/00391/AM17/                                                                                                                                                    | RLA File<br>:04/24/040/00019/AM17/     | Lic.No/Date:0410162084<br>11.07.2016           | Defer<br>Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                        |                                                |                          |

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| 157 | Case No.:70/10/83- | Party Name:VIC | Meet No/Date:10/83- | Status:Case |
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|  | ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | INDUSTRIES,                        | ALC1/2016<br>21.09.2016              | Approved    |
|  | HQ File<br>:01/83/050/00538/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:17/24/040/00060/AM17/ | Lic.No/Date:1710006396<br>11.07.2016 | Defer Date: |
|  | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| 158 | Case No.:71/10/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:ESTEEM<br>INDUSTRIES PRIVATE<br>LIMITED | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|     | HQ File<br>:01/83/050/00539/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:17/24/040/00057/AM17/                 | Lic.No/Date:1710006394<br>11.07.2016           | Defer Date:             |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                    |                                                |                         |

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| 159 | Case No.:65/8/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:VISHNU<br>CHEMICALS LTD., | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|     | HQ File<br>:01/83/050/00362/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:09/24/040/00177/AM17/   | Lic.No/Date:0910063904<br>12.07.2016           | Defer Date:             |
|     | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC (Chem. Div) vide their OM.No.14010/19/2015-CH-II dated 01.03.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                      |                                                |                         |

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| 160 | Case No.:3/10/83-<br>ALC1/2016 | Party Name:UPL<br>LTD.(FORMERLY UNITED | Meet No/Date:10/83-<br>ALC1/2016 | Status:Case<br>Approved |
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|  | HQ File<br>:01/83/050/00471/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00020/AM15/ | Lic.No/Date:0310806137<br>12.07.2016 | Defer Date: |
|  | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| 161 | Case No.:59/10/83-ALC1/2016                                                                                                                                                                 | Party Name:LUK PLASTCON LIMITED    | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/00527/AM17/                                                                                                                                                           | RLA File<br>:50/24/040/00022/AM16/ | Lic.No/Date:5010002288<br>12.07.2016       | Defer Date:26.10.2016 |
|     | <p>Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.</p> |                                    |                                            |                       |

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| 162 | Case No.:109/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:GOLDSTAB ORGANICS PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00577/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:03/94/040/00185/AM17/   | Lic.No/Date:0310806125<br>12.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                      |                                            |                      |

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| 163 | Case No.:11/10/83-ALC1/2016                                                                                                                                                                                                                                                                   | Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.) | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00479/AM17/                                                                                                                                                                                                                                                             | RLA File<br>:03/95/040/00067/AM17/                   | Lic.No/Date:0310806204<br>13.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for</p> |                                                      |                                            |                      |

  
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| redemption purposes.                                                                                                                                                                                                                                                                                                                                                                                                                              |
| <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |

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| 164 | Case No.:95/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00563/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :02/24/040/00072/AM17/                   | Lic.No/Date:0210206828<br>13.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                   |                                            |                      |

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| 165 | Case No.:96/10/83-ALC1/2016                                                                                                                                                                 | Party Name:KKALPANA INDUSTRIES INDIA LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00564/AM17/                                                                                                                                                              | RLA File :02/24/040/00065/AM17/          | Lic.No/Date:0210206831<br>13.07.2016       | Defer Date:26.10.2016 |
|     | <p>Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.</p> |                                          |                                            |                       |

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| 166 | Case No.:106/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ABHINAV INDUSTRIES   | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00574/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :08/24/040/00125/AM17/ | Lic.No/Date:0810138279<br>13.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on</p> |                                 |                                            |                      |

  
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| account of shortage of technical manpower.                                                             |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |

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| 167 | Case No.:12/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:UPL LTD.             | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00480/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00156/AM17/ | Lic.No/Date:0310806251<br>14.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                            |                      |

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| 168 | Case No.:60/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ATLANTIC CARE CHEMICALS | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00528/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :10/24/040/00034/AM17/    | Lic.No/Date:1010059536<br>14.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                            |                      |

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| 169 | Case No.:63/10/83-ALC1/2016                                                                                                                                                                                                                                                                                        | Party Name:ATLANTIC CARE CHEMICALS | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00531/AM17/                                                                                                                                                                                                                                                                                     | RLA File :10/24/040/00033/AM17/    | Lic.No/Date:1010059537<br>14.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> |                                    |                                            |                      |



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| <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                                      |                                            |                       |
| 170                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:101/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:HUBERGROUP INDIA PRIVATE LIMITED.         | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/83/050/00569/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/94/040/00308/AM17/                      | Lic.No/Date:0310806264<br>14.07.2016       | Defer Date:26.10.2016 |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.                                                                                                                                                                                                                                                                                                                                             |                                                      |                                            |                       |
| 171                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:57/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:PROEC ENERGY LIMITED                      | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/83/050/00525/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00169/AM17/                      | Lic.No/Date:0510399097<br>15.07.2016       | Defer Date:26.10.2016 |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.                                                                                                                                                                                                                                                                                                                                             |                                                      |                                            |                       |
| 172                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:100/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:K.PATEL CHEMO PHARMA PVT LTD              | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/83/050/00568/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/94/040/00183/AM17/                      | Lic.No/Date:0310806292<br>15.07.2016       | Defer Date:           |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their OM.No.14010/37/2008-CH-II dated 27.12.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                      |                                            |                       |
| 173                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:102/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:HINDUSTAN UNILEVER LIMITED                | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/83/050/00570/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/94/040/00173/AM15/                      | Lic.No/Date:0310806320<br>15.07.2016       | Defer Date:26.10.2016 |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.                                                                                                                                                                                                                                                                                                                                             |                                                      |                                            |                       |
| 174                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:99/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:GRIPPO SOLUTIONS (INDIA ) PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |

  
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|  | HQ File<br>:01/83/050/00567/AM17/                                                                                                                                                    | RLA File<br>:03/94/040/00313/AM17/ | Lic.No/Date:0310806364<br>18.07.2016 | Defer<br>Date:26.10.2016 |
|  | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                    |                                      |                          |

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|     | Case No.:55/10/83-<br>ALC1/2016                                                                                                                                                      | Party Name:GIRDHARS<br>INTERNATIONAL | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 175 | HQ File<br>:01/83/050/00523/AM17/                                                                                                                                                    | RLA File<br>:05/23/040/00203/AM17/   | Lic.No/Date:0510399128<br>19.07.2016           | Defer<br>Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                      |                                                |                          |

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|     | Case No.:78/10/83-<br>ALC1/2016                                                                                                                                                      | Party Name:JUNGBU<br>CHEMICAL INDIA<br>PRIVATE LIMITED | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 176 | HQ File<br>:01/83/050/00546/AM17/                                                                                                                                                    | RLA File<br>:05/23/040/00200/AM17/                     | Lic.No/Date:0510399136<br>19.07.2016           | Defer<br>Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                                        |                                                |                          |

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|     | Case No.:58/10/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:KLJ ORGANIC<br>LTD      | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
|     | HQ File<br>:01/83/050/00526/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:05/23/040/00196/AM17/ | Lic.No/Date:0510399159<br>20.07.2016           | Defer Date:             |
| 177 | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                                |                         |

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|     | Case No.:74/10/83-<br>ALC1/2016                                                                                                                                                      | Party Name:ASAHI<br>INDIA GLASS LTD | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Deferred  |
| 178 | HQ File<br>:01/83/050/00542/AM17/                                                                                                                                                    | RLA File<br>:05/23/040/00210/AM17/  | Lic.No/Date:0510399164<br>20.07.2016           | Defer<br>Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                     |                                                |                          |

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| 179 | Case No.:5/10/83-<br>ALC1/2016 | Party Name:STERLING<br>AUXILIARIES PVT LTD | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
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| HQ File<br>:01/83/050/00473/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00268/AM17/ | Lic.No/Date:0310806464<br>21.07.2016 | Defer Date: |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| Case No.:10/10/83-<br>ALC1/2016   | Party Name:STERLING<br>AUXILIARIES PVT LTD                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00478/AM17/ | RLA File<br>:03/95/040/00334/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:0310806465<br>21.07.2016           | Defer Date:             |
| 180                               | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                         |

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| Case No.:107/10/83-<br>ALC1/2016  | Party Name:UNITED<br>CHEMIE PVT. LTD.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00575/AM17/ | RLA File<br>:08/24/040/00400/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:0810138344<br>21.07.2016           | Defer Date:             |
| 181                               | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                         |

  
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| 182 | Case No.:108/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:UNITED CHEMIE PVT. LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00576/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :08/24/040/00110/AM17/    | Lic.No/Date:0810138345<br>21.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                            |                      |

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| 183 | Case No.:6/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00474/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00198/AM17/         | Lic.No/Date:0310806517<br>22.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                         |                                            |                      |

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| 184 | Case No.:7/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00475/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :03/95/040/00047/AM17/         | Lic.No/Date:0310806520<br>22.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on</p> |                                         |                                            |                      |

  
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|  | account of shortage of technical manpower.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |
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|     | Case No.:8/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00476/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00223/AM17/         | Lic.No/Date:0310806531<br>22.07.2016       | Defer Date:          |
| 185 | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                         |                                            |                      |

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|     | Case No.:72/10/83-ALC1/2016                                                                                                                                                          | Party Name:JINDAL POLY FILMS LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 186 | HQ File :01/83/050/00540/AM17/                                                                                                                                                       | RLA File :05/23/040/00096/AM17/   | Lic.No/Date:0510399191<br>22.07.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                   |                                            |                       |

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|     | Case No.:73/10/83-ALC1/2016                                                                                                                                                          | Party Name:ARCHIDPLY INDUSTRIES LTD., | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 187 | HQ File :01/83/050/00541/AM17/                                                                                                                                                       | RLA File :05/23/040/00154/AM17/       | Lic.No/Date:0510399203<br>22.07.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                       |                                            |                       |

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|     | Case No.:79/10/83-ALC1/2016                                                                                                                                                          | Party Name:JINDAL POLY FILMS LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
| 188 | HQ File :01/83/050/00547/AM17/                                                                                                                                                       | RLA File :05/23/040/00189/AM17/   | Lic.No/Date:0510399193<br>22.07.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                   |                                            |                       |

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| 189 | Case No.:4/10/83-ALC1/2016 | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
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| HQ File<br>:01/83/050/00472/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00129/AM17/ | Lic.No/Date:0310806539<br>25.07.2016 | Defer Date: |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| Case No.:9/10/83-<br>ALC1/2016    | Party Name:STERLING<br>AUXILIARIES PVT LTD                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00477/AM17/ | RLA File<br>:03/95/040/00352/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:0310806581<br>25.07.2016           | Defer Date:             |
| 190                               | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                         |

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| Case No.:121/10/83-<br>ALC1/2016 | Party Name:OMNI IMPEX<br>PRIVATE LIMITED.,                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| 191                              | <p>HQ File<br/>:01/83/050/00589/AM17/</p> <p>RLA File<br/>:03/95/040/00315/AM17/</p> <p>Lic.No/Date:0310806616<br/>26.07.2016</p> <p>Defer Date:</p> <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their U.O.No.14010/43/2013-CH-II dated 01.01.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                         |

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| Case No.:122/10/83-<br>ALC1/2016 | Party Name:OMNI IMPEX<br>PRIVATE LIMITED.,                                      | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| 192                              | <p>HQ File</p> <p>RLA File</p> <p>Lic.No/Date:0310806614</p> <p>Defer Date:</p> |                                                |                         |

  
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| :01/83/050/00590/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | :03/95/040/00314/AM17/ | 26.07.2016 |  |
| <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their U.O.No.14010/43/2013-CH-II dated 17.12.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                        |            |  |

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| 193 | Case No.:98/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:INDOTAN CHEMICALS LTD., | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00566/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00076/AM17/ | Lic.No/Date:0210206864<br>28.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                            |                      |

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| 194 | Case No.:105/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:DEEP POLYMERS PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00573/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:08/24/040/00166/AM17/       | Lic.No/Date:0810138399<br>29.07.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. The Committee decided to ratify the following norms as under:-</p> <p><b>Export item</b> - Filler Master Batch containing minimum import item No. 1. LLDPE Granules -257500 Kg 2. Calcium Carbonate -751900 Kg 3. Wax – 20600 Kg</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                          |                                            |                      |

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| 195 | Case No.:56/10/83-ALC1/2016                                                                                                                                                                 | Party Name:JINDAL POLY FILMS LTD.  | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File<br>:01/83/050/00524/AM17/                                                                                                                                                           | RLA File<br>:05/23/040/00202/AM17/ | Lic.No/Date:0510399308<br>01.08.2016       | Defer Date:26.10.2016 |
|     | <p>Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016.</p> |                                    |                                            |                       |

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| 196 | Case No.:62/10/83- | Party Name:INTECH | Meet No/Date:10/83- | Status:Case |
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| ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | PHARMA PVT. LTD.,                  | ALC1/2016<br>21.09.2016              | Approved    |
| HQ File<br>:01/83/050/00530/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:05/23/040/00158/AM17/ | Lic.No/Date:0510399307<br>01.08.2016 | Defer Date: |
| <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their O.M dated 18.12.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| Case No.:103/10/83-<br>ALC1/2016  | Party Name:MEGHMANI<br>INDUSTRIES LTD,                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00571/AM17/ | RLA File<br>:08/24/040/00170/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:0810138418<br>04.08.2016           | Defer Date:             |
| 197                               | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                         |

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| Case No.:104/10/83-<br>ALC1/2016  | Party Name:MEGHMANI<br>INDUSTRIES LTD,                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Meet No/Date:10/83-<br>ALC1/2016<br>21.09.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00572/AM17/ | RLA File<br>:08/24/040/00167/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:0810138417<br>04.08.2016           | Defer Date:             |
| 198                               | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                |                         |

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| 199 | Case No.:65/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:PYROTEK INDIA PRIVATE LIMITED | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00533/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :31/83/040/00053/AM17/          | Lic.No/Date:3110066282<br>08.08.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                          |                                            |                      |

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| 200 | Case No.:1/10/83-ALC1/2016                                                                                                                                                           | Party Name:SMI COATED PRODUCTS PVT. LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00469/AM17/                                                                                                                                                       | RLA File :03/95/040/00150/AM17/          | Lic.No/Date:0310807101<br>12.08.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda. Committee decided to send a copy of application to Deptt. of IPP. U.O. to be issue. The case is re-listed for 26.10.2016. |                                          |                                            |                       |

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| 201 | Case No.:82/10/83-ALC1/2016                                                                                                                                        | Party Name:ANJARIA ENVIRO TECH PVT.LTD. | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00550/AM17/                                                                                                                                     | RLA File :52/24/040/00029/AM17/         | Lic.No/Date:5210041995<br>12.08.2016       | Defer Date:26.10.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 26.10.2016. |                                         |                                            |                       |

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| 202 | Case No.:83/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:KALPAKA CHEMICALS PVT. LTD., | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00551/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :35/24/040/00031/AM17/         | Lic.No/Date:3510045008<br>12.08.2016       | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> |                                         |                                            |                      |

  
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| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |
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| 203                                                                                                    | Case No.:120/10/83-ALC1/2016                                                                          | Party Name:PI INDUSTRIES LTD    | Meet No/Date:10/83-ALC1/2016<br>21.09.2016    | Status:Case Approved |
|                                                                                                        | HQ File :01/83/050/00588/AM17/                                                                        | RLA File :13/24/040/00018/AM17/ | Lic.No/Date:1310048338<br>12.08.2016          | Defer Date:          |
|                                                                                                        | Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:- |                                 |                                               |                      |
|                                                                                                        | Export item                                                                                           | Qty.                            | Import item                                   | Qty.                 |
|                                                                                                        | Metominostrobin Technical                                                                             | 1 Kg                            | Phenol                                        | 1.192 Kg             |
|                                                                                                        |                                                                                                       |                                 | Tetrahydrofuran                               | 0.8132 Kg            |
|                                                                                                        |                                                                                                       |                                 | Caustic Potash (Potassium Hydroxide) 90% Min. | 0.6800 Kg            |
|                                                                                                        |                                                                                                       |                                 | Hydroxylamine Sulphate                        | 0.611 Kg             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                       |                                 |                                               |                      |

|     |                                                                                                                                                                                                                                                                                                                              |                                                    |                                            |                      |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|--------------------------------------------|----------------------|
| 204 | Case No.:2/10/83-ALC1/2016                                                                                                                                                                                                                                                                                                   | Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED., | Meet No/Date:10/83-ALC1/2016<br>21.09.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00470/AM17/                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00405/AM17/                    | Lic.No/Date:0310807193<br>18.08.2016       | Defer Date:          |
|     | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                                    |                                            |                      |
|     | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                                    |                                            |                      |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                                    |                                            |                      |

Date:24.10.2016  
Place:New Delhi

k k mushahary  
Asst. Director General of Foreign Trade

  
ANIL KUMAR  
Joint DGFT  
Director General of Foreign Trade  
Ministry of Commerce  
New Delhi

  
जगन् सूर्यजित् JAGAN SUMANASTAVA  
संयुक्त सहायक निदेशक/Joint DGFT  
निदेशक सार्वजनिक व्यापार  
Directorate General of Foreign Trade  
संयुक्त निदेशक/Deputy. of Commerce  
नई दिल्ली / New Delhi

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M-138

No.7/10/2016-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
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**Subject:** Advance Authorization for the export of Self Adhesive paper -  
M/s. Avery Dennison (India) Pvt. Ltd.

**Ref : DGFT UO. No.01/83/050/047/AM-16/DES-IV**

**Advance Authorization No.0510392302 dated 05-12-2014**

The case has been examined and DIPP recommends the following norms on repeat basis:-

**Export product No.1 :** Self Adhesive Paper 155 GSM +/-10%  
**Quantity :** 1 Sq.Meter

**Import product**

| S.No. | Description of Item                | Quantity recommended                                       |
|-------|------------------------------------|------------------------------------------------------------|
| 1     | Coated Paper 78 GSM +/-10%         | 1.04 Sq.Meter/ Sq. meter content contain in export product |
| 2     | Glassine Base Paper 59 GSM +/-10%  | 1.05 Sq.Meter/ Sq. meter content contain in export product |
| 3     | Solprene Butadiene Styrene polymer | 0.003454778 Kg                                             |
| 4     | Sylvalite Rosin Ester Gums         | 0.0060968 Kg                                               |
| 5     | Quintac Styrene Isoprene Copolymer | 0.0026419 Kg                                               |
| 6     | Regalite Hydrocarbon Resin         | 0.0017275 Kg                                               |

**Export Product No.2 :- Self Adhesive Film 118 GSM +/-10%**  
**Quantity :** 1 Sq.Meter

**Import product**

| S.No. | Description of Item                | Quantity recommended                                        |
|-------|------------------------------------|-------------------------------------------------------------|
| 1.    | BOPP Film 42 GSM +/-10%            | 1.04 Kg/ KG content contain in export product or            |
| 2.    | Glassine Base Paper 59 GSM +/-10%  | 1.05 Sq. Meter/ Sq. meter content contain in export product |
| 3.    | Solprene Butadiene Styrene polymer | 0.00355947 Kg                                               |
| 4.    | Sylvalite Rosin Ester Gums         | 0.00628159333 Kg                                            |
| 5.    | Quintac Styrene Isoprene Copolymer | 0.0027194666 Kg                                             |
| 6.    | Regalite Hydrocarbon Resin         | 0.0017798233 Kg                                             |

6/10

NL

(NAND LAL)  
Consultant

03-10-2016

**DGFT(NC)**



M-147  
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No.7/247/2016-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW- SECTION)

**Subject** - Amendment in advance authorization norms for the export of for the export of Liquid Printing Inks (N.C. Based) in White and Liquid Printing Inks ( N.C. Based) in Various colours -M/s. Hubergroup India Pvt. Ltd.

**Advance Authorization No.** 0310800606 DT.02.12.2015

**Ref:** DGFT file no. 01/83/050/00216/AM17 DES IV

This Case Was Considered In Meeting No. 7/83-ALC1/2016 DTD.13.07.2016 and the Firm has now Represented for Typographical Errors in the minutes for Description of Import Items and accordingly following corrections are made:

| NC- Decision                    | Revised recommendations                                                      |
|---------------------------------|------------------------------------------------------------------------------|
| Subject: - M/s. Micro Inks Ltd. | Subject: M/s. Hubergroup India Pvt. Ltd.,<br>(Formerly M/s. Micro Inks Ltd.) |

**Export Item: 1)** Liquid Printing Inks (N.C. Based) in White (Pigment content 30% +/-2% and total solid resin content 22%+/-2%)

Import items:

| Sl. No. | As Per Advance Authorization                                                                               | NC- Decision                                                                                                        | Revised recommendations                                                                                    | Remarks                        |
|---------|------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------|--------------------------------|
| 2       | Synthetic Resins (Nitrocellulose Damped in 30% IPA)                                                        | Relevant Synthetic Resins (Nitrocellulose Damped in 30% IPA)                                                        | Synthetic Resins (Nitrocellulose Damped in 30% IPA)                                                        | Typographical Error in minutes |
| 4.      | Additives (Titanium Chilates, Wax, Aerosil, PVP Luviscol, silaneamine, Acetyl Acetone, Isopropyl Titanate) | Relevant Additives (Titanium Chilates, Wax, Aerosil, PVP Luviscol, silaneamine, Acetyl Acetone, Isopropyl Titanate) | Additives (Titanium Chilates, Wax, Aerosil, PVP Luviscol, silaneamine, Acetyl Acetone, Isopropyl Titanate) | Typographical Error in minutes |



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**Export Item: 2) Liquid Printing Inks (N. C. Based) in Various colours (pigment content 10% +/-2% and solid resin content 22% +/-2%)**

**Import items:**

| Sl.No | As Per Advance Authorization                                                                               | NC- Decision                                                                                                        | Revised recommendations                                                                                    | Remarks                        |
|-------|------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------|--------------------------------|
| 2     | Synthetic Resins (Nitrocellulose damped in 30% IPA )                                                       | Relevant Synthetic Resins (Nitrocellulose damped in 30% IPA )                                                       | Synthetic Resins (Nitrocellulose damped in 30% IPA )                                                       | Typographical Error in minutes |
| 4     | Additives (Titanium Chilates, Wax, Aerosil, PVP Luviscol, silaneamine, Acetyl Acetone, Isopropyl Titanate) | Relevant Additives (Titanium Chilates, Wax, Aerosil, PVP Luviscol, silaneamine, Acetyl Acetone, Isopropyl Titanate) | Additives (Titanium Chilates, Wax, Aerosil, PVP Luviscol, silaneamine, Acetyl Acetone, Isopropyl Titanate) | Typographical Error in minutes |

*(Signature)*

**(Nand Lal)**  
**Consultant**  
**29-09-2016**

**DGFT DES-IV**

*(Signature)*

M-148  
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**No.7/247/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**

**Subject** - Amendment in advance authorization norms for the export of Pigment Red UV Paper Concentrate (Pigment Content 29 +/- 1 %, Resin Content 59+/- 1 %) to M/s. Hubergroup India Pvt. Ltd.

**Advance Authorization No.** 0310800598 DT.02.12.2015

**Ref:** DGFT File no. 01/83/050/00214/AM17DES IV

This Case Was Considered in Meeting No. 7/83-ALC1/2016 DTD.13.07.2016 and the Firm Has Now Represented for Typographical Errors and the revised recommendations are as Under:

| NC- Decision                                                                                                                                                                                 | Revised recommendations                                                                                                                           |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>Subject:</b> Application for issue of advance authorization against export of cyan offset ink, Magenta offset ink, Yellow offset ink and Black offset ink-M/s. Hubergroup India Pvt. Ltd. | <b>Subject:</b> Application for issue of advance authorization against export of Pigment Red UV Paper Concentrate M/s. Hubergroup India Pvt. Ltd. |

**DGFT (NC)**

  
**(Nand Lal)**  
**Consultant**

**29-09-2016**

AG 6/10/16



M-149  
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**No.7/247/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**

**Subject** - Amendment in advance authorization norms for the export of Cyan Offset Ink with Drier Magenta Offset Ink with Drier Yellow Offset Ink with Drier and Black Offset Ink with Drier -M/s. Hubergroup India Pvt. Ltd.

**Advance Authorization No.** 0310802463 Dated. 11.02.2015  
**Ref: DGFT file no.** 01/83/050/00141/AM17 DES IV

This Case Was Considered In Meeting No. 8/83-ALC1/2016 DTD. 27.07.2016 and the Firm has now Represented For Typographical Errors in the Description of Import Items As Under:

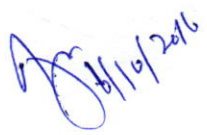
**Export Item: 1) Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin]**

**Import items:**

| Sl. No. | As Per Advance Authorization                                                                                            | NC- Decision                                                                                                            | Revised recommendations                                                                                                 | Remarks                               |
|---------|-------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------|---------------------------------------|
| 1       | 1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.( 30%+/-2% Pigment and 36%+/-2%Solid Resin ) | 1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.( 30%+/-3% Pigment and 36%+/-3%Solid Resin ) | 1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.( 30%+/-2% Pigment and 36%+/-2%Solid Resin ) | Typographical Error in recommendation |

  
**(Nand Lal)**  
**Consultant**

**Consultant (B)**

  
26/10/2016

**26-09-2016**

m-150  
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**No.7/247/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**

**Subject** - Amendment in Advance Authorization norms for the export of Cobalt Magnesium Mix Drier (Containing 12.20% Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester) t M/s. Micro Inks Ltd.

**Advance Authorization No.** 0310796158 DT.22.05.2015

**Ref:** DGFT HQ file no 01/83/050/00359/AM17 DES IV

This Case Was Considered In Meeting No. 8/83-ALC1/2016 DTD.27.07.2016 and the firm has now represented for Typographical Errors in the Description of Import Items and revised recommendation for the following is made for the import item:

**Export Item:** Cobalt Magnesium Mix Drier (Containing 12.20% Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)]

**Import items:**

| Sl. No. | As Per Advance Authorization    | NC- Decision                                                          | Revised recommendations         | Remarks             |
|---------|---------------------------------|-----------------------------------------------------------------------|---------------------------------|---------------------|
| 1.      | Dipropylene Glycol Methyl Ether | Dipropylene Glycol Methyl Ether (Dowanol DPM/ Iyondell arcosolve DPM) | Dipropylene Glycol Methyl Ether | Typographical Error |

  
(Nand Lal)  
Consultant

26-09-2016

DGFT (NC)

 6/10/2016

M-151

**No.7/247/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**

**Subject** - Amendment in advance authorization norms for the export of Cyan offset ink, Magenta offset ink, Yellow offset ink and Black offset ink - M/s. Huber Group India Pvt. Ltd.

**Ref** : DGFT UO. No.01/83/142 /AM-16/DES-4

**Advance Authorization No.** 0310802262

**Dated** 05.02.2016

This Case Was Considered In Meeting No.6/83-ALC1/2016 dt.22-06-2016 and the Firm has now Represented for **Typographical Errors** in the minutes for Description of Import Items and accordingly following corrections are made:

**Export Item: 1)** Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin]

Import items:

| S.No. of import | As Per Advance Authorization | NC- Decision              | Revised recommendations |
|-----------------|------------------------------|---------------------------|-------------------------|
| 8               | 1h Heavy Mineral Oil         | 1h Heavy Mineral Oil 0.05 | 1h Heavy Mineral Oil    |

**Export Item: 2)** Magenta Offset Ink with Drier [18% +/- 3% Pigment & 36% +/- 3% Solid resin]

Import items:

| S.No. of import | As Per Advance Authorization             | NC- Decision                         | Revised recommendations                  |
|-----------------|------------------------------------------|--------------------------------------|------------------------------------------|
| 11              | Polyethylene Wax compound<br>Qty 0.05 kg | Polyethylene Wax compound<br>0.01 Kg | Polyethylene Wax compound<br>Qty 0.05 Kg |

DGFT(NC)

6/16/16

  
**(Nand Lal)**  
**Consultant**  
**04-10-2016**



Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

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*Repeat License*

Sub: Application from M/s. Vishnu Chemicals Ltd. for issuance of licence.

M/s. Vishnu Chemicals Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Sodium Bichromate**.

Their application has been examined. They party has furnished details of manufacturing process, material balance and production consumption data etc. Based on the details furnished and production consumption data, this Department recommends the following norms for the present licence application:

*A.F.No. - 09/0049651 dt. 08.11.2011*

| Item of export    | Qty. | Item of import | Qty.     |
|-------------------|------|----------------|----------|
| Sodium Bichromate | 1 kg | Chrome ore     | 1.31 kg  |
|                   |      | Soda Ash       | 0.898 kg |

1. Wooden Pallets may be allowed as per the packing policy.
2. The party has not given any justification for or the detailed calculation on requirement of coal. So this Department not recommend coal norms in their favour.

*Jasbir Singh*  
( JASBIR SINGH )  
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.  
Dept. of C&PC U.O.No.14010/170/2011-Ch.II dated 7.2.2012

*Ag 27.1.2012*



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Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

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03  
*Deputy Secy's*

Sub: Application from M/s. Matangi Industries for issuance of licence.

M/s. Matangi Industries have submitted present application for issuance of licence for

Their application has been examined. The party has furnished details of manufacturing process. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application: the import of raw material for the manufacture and export **Lauryl Alcohol Ethoxylate 2 ( Mole )**.

*AA. No. 0810116986 dt. 19.12.2012*

| Item of export                                                     | Qty  | Item of import                                    | Qty                           |
|--------------------------------------------------------------------|------|---------------------------------------------------|-------------------------------|
| Linear Alcohol C12-C14.<br>3 EO (Maganon LAE3) <i>X</i>            | 1 kg | Lauryl Alcohol <i>X</i><br>Ethylene Oxide         | 0.590 kg<br>0.410 kg <i>X</i> |
| Caster Oil Ethoxylate 23 EO<br>(Maganon COE 23) <i>X</i>           | 1 kg | 1. Caster Oil<br>2. Ethylene Oxide <i>X</i>       | 0.480 kg<br>0.520 kg <i>X</i> |
| Tridecyl Alcohol Ethoxylated 5<br>(Magon To 5) <i>X</i>            | 1 kg | 1. Tridecyl Alcohol<br>2. Ethylene Oxide <i>X</i> | 0.476 kg<br>0.520 kg <i>X</i> |
| Polyethylene Glycol Caster Oil<br>35 Mole (Maganon Co 35) <i>✓</i> | 1 kg | 1. Castor Oil<br>2. Ethylene Oxide <i>✓</i>       | 0.380 kg<br>0.620 kg <i>✓</i> |

*Jasbir Singh*  
(JASBIR SINGH)  
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi  
Deptt. of C&PC U.O.No.14010/68/2011 - Ch.II dated 22.3.2012

*2011/11*



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Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

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Repeat basis

Sub.: Application from M/s Matangi Industries for fixation of norms of Tridecyl Alcohol Ethoxylate 8 Mole (Maganon to 8) for advance licence.

A.A.No. - 08/0120518 dt. 25.04.2013

M/s Matangi Industries have submitted present application for issuance of advance licence for the import of raw materials for the export of Tridecyl Alcohol Ethoxylate 8 Mole (Maganon to 8). They have furnished details of manufacturing process with chemical reaction, molecular formula and molecular weight. The following norms are recommended for the present licence application:-

| Export Item                                       |      | Import Item         |          |
|---------------------------------------------------|------|---------------------|----------|
| Name                                              | Qty  | Name                | Qty      |
| Tridecyl Alcohol Ethoxylate 8 Mole (Maganon to 8) | 1 kg | 1. Tridecyl Alcohol | 0.360 kg |
|                                                   |      | 2. Ethylene Oxide   | 0.637 kg |

Revised  
11/11/2013  
(P.P. Srivastava)  
Joint Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi  
Deptt. of C&PC U.O. No.14010/68/2011.Ch.-II dated 7.1.2013

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Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

A.A. No. 0910060546 dt. 26.06.2014 ✓

Sub: Application from M/s. Vishnu Chemicals Ltd. for fixation of norms.

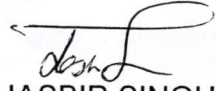
Lic. No. ~~0910060546 dt. 21-12-2012~~

M/s. Vishnu Chemicals Ltd. have submitted present application for fixation of Input/ Output norms for the import of raw materials for the manufacture and export of **Chromium Trioxide (Chromic Acid)**.

Their application has been examined. The party has furnished details of manufacturing process, material balance and production consumption data etc. Chrome Ore contains (44% Cr<sub>2</sub>O<sub>3</sub>) rest are impurities. Cr<sub>2</sub>O<sub>3</sub> is converted & processed into the export product. This Department recommends the following norms for the present license application:

| Item of export                      | Qty. | Item of import             | Qty.                |
|-------------------------------------|------|----------------------------|---------------------|
| Chromium Trioxide<br>(Chromic Acid) | 1kg  | Chrome Ore ( )             | 1.91kg              |
|                                     |      | Soda Ash                   | 1.32kg              |
|                                     |      | <del>Steam Coal</del>      | <del>1.50kg</del> ✓ |
|                                     |      | <del>Anthracite Coal</del> | <del>1.50kg</del> ✓ |

Wood cuts for Pallets Top Deck Boards, Wood cuts for Pallets - Bottom Deck Boards, Wood cuts for Pallets -Stringers /Blocks ,Nails for Pallets and DRUMS (M.S.Drums 14 inch )Full Open mouth Drum 50 kg Capacity) may be allowed as per packing policy.

  
( JASBIR SINGH )  
Consultant

Shri B.Pawar, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.  
Dept. of C&PC U.O.No.14010/170/2011-Ch.II dated 19.12.2014

20/12/14



Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

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Repeat business

Subject: Advance Authorization application from M/s. Oren Hydrocarbons Pvt. Ltd. for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY)

(Advance Authorization No. ~~0410150948~~ dated ~~01.01.2015~~)

0410159437 dt. 18.07.2014 ✓

Ref: U.O. No. 01/83/50/083/AM-16/DES-IV/720 dated 25.05.2015)

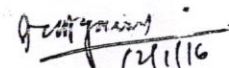
M/s. Oren Hydrocarbons Pvt. Ltd. have submitted present application for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

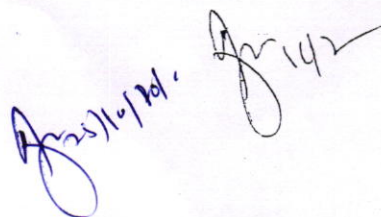
~~0410150948~~ dt. ~~19.06.14~~ ✓

| 1. Item of Export                                                                                                   | Qty. | Item of Import                                               | Qty       |
|---------------------------------------------------------------------------------------------------------------------|------|--------------------------------------------------------------|-----------|
| MODIFIED STARCH PREGEL STARCH, DEXTRID, POLYSAL, KMC HYDRO, POLYSAL T, POLYSAL HT, PAL FLC, DEXTRID LTE & MILSTARCH | 1 kg | 1. TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY) | 0.900 kg. |

This issue with the approval of competent authority.

  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/20/2011-CH-II dated 12.01.2016.

  
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**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject :** Advance authorization for the export of Foot & Nail Cream - M/s Reckitt Benckiser Healthcare India Ltd

**Ref :** DGFT UO. No.01/83/50/467/AM-15/DES-IV

**Adv. Auth. No.** 0510393965 dt. 24-04-2015

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan and in the past same norms were approved. Accordingly the following norm is recommended based on percentage given in approved formula weight/weight and allowing 0.5% wastage :-

**Export product:** Foot & Nail Cream

**Quantity :** 40,000 Kg

**Import Items:**

| Sl. No. | Item Description                                                  | Quantity recommended (Kg) |
|---------|-------------------------------------------------------------------|---------------------------|
| 1.      | Myristyl Alcohol                                                  | 803.867                   |
| 2.      | Fragrance Refresh (162192)                                        | 80.000                    |
| 3.      | Dragosantol 100 (Bisabolol)                                       | 40.200                    |
| 4.      | Paraffin Wax 60-63                                                | 402.000                   |
| 5.      | Liquid Paraffin BP                                                | 3214.432                  |
| 6.      | Allantoin                                                         | 40.200                    |
| 7.      | Tegocare 450                                                      | 1407.000                  |
| 8.      | Tegin M Glyceryl Stearate Veg (Glyceryl Stearate)                 | 1005.000                  |
| 9.      | Xiameter PMX0345 Cyclosiloxane (DC-0345)                          | 1608.000                  |
| 10.     | Vitamin E Acetate (Tocopheryl Acetate)                            | 40.200                    |
| 11.     | Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100CST) | 402.000                   |
| 12.     | Glycerin BP/EP/USP (Glycerol)                                     | 10050.000                 |
| 13.     | D-Panthenol USP                                                   | 400.000                   |
| 14.     | Euxyl K340                                                        | 400.000                   |

**DGFT (NC)**

(Nand Lal)  
Consultant  
06.10.2016

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**No.7/152/2016-TSW**  
**Ministry of Commerce & Industry**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**  
\*\*\*\*\*

**Subject :-** Advance authorization for the export of Gummed Paper Tape for veneers - M/s Silverline Tapes Mfg. Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/50/652/AM-16/DES-IV

**Advance Authorization No.** 0210206059 dated 11-08-2015

In this case has the firm has claimed 11.73% wastage of raw materials for the manufacture of Gummed Paper Tape. In the past 5% wastage was allowed and accordingly, the following norms are recommended:-

**Export Item :** Gummed Paper Tape for veneers

**Quantity :** 1 Kg

**Import Items :**

| Sl. No. | Item Description                  | Qty recommended |
|---------|-----------------------------------|-----------------|
| 1.      | Kraft Paper (no coating) – 53 GSM | 0.70659 Kg      |
| 2.      | Esterified Starch                 | 0.24519 Kg      |
| 3.      | Acrylamide 98% minimum            | 0.09822 Kg      |

DGFT (NC)

NLQ  
(NAND LAL)  
Consultant  
14-09-2016

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**No.7/266/2015-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject:** Application for Advance Licence for the export of Finished wooden moulding in different sizes and specifications wood species ayous botanical name of wood triplochiton scleroxylon - M/s. Param Wood Moulding Pvt. Ltd.

**Ref:** DGFT U.O. No. 01/83/50/703/AM-16/DES-IV

**Advance Authorization No.** 0310798479      **Dated** 26-08-2015

In the past, the firm was requested to submit Central Excise Data in another Advance Authorization but vide letter dated 09-07-2013, the firm had indicated that they were not an excisable unit, and hence their consumption of raw material could not be validated by Central Excise. They had submitted CA certificate showing data of the last three years and justification for wastage of raw material i.e. "Seasoned wood in form of planks in various thickness". Norms Committee in its meeting No.23/2013-14 dated 02-09-2013 and Meeting No.13 dated 20.01.2016 had approved 30% wastage in that case .

Accordingly, in this case also 30% wastage is recommended:-

**Export Item:** Finished wooden moulding in different sizes and specifications wood species ayous botanical name of wood triplochiton scleroxylon

**Quantity :** 1 Cubic Meter

**Import Items :**

| S.No. | Item description                                                                                                                                                       | Quantity recommended |
|-------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------|
| 1.    | Seasoned wood in form of planks in various thickness width and length, Standard square edged Lumber wood species ayous botanical name of wood triplochiton scleroxylon | 1.30 Cubic Meter     |
| 2.    | P U Top Coat (Clear / Black / White) Standard                                                                                                                          | 7.5 kg.              |
| 3.    | P U Sealer Standard                                                                                                                                                    | 15 kg.               |
| 4.    | Hardner Standard                                                                                                                                                       | 11.24 kg.            |

**DGFT(NC)**

  
**(NAND LAL)**  
**Consultant**  
**04-10-2016**



Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

10/25  
repeat basis

Subject: Advance Authorization application from M/S LOXIM INDUSTRIES P.LTD. for the import of raw material against the export of Direct Brown SBR Liquid/Colorant LIL LQ.

(Advance Authorization no. ~~0810136245~~ dated ~~09.10.2015~~)

0810135968 dt. 01.09.2015 ✓

Ref: UO No.- 01/83/50/726/ AM- 16/DES-IV/769, dated 07.12.2015

M/s LOXIM INDUSTRIES P.LTD. has submitted present application for the import of raw material against the export of Direct Brown SBR Liquid/Colorant LIL LQ.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

| 1. Item of Export                       | Qty. | Item of Import            | Qty      |
|-----------------------------------------|------|---------------------------|----------|
| Direct Brown SBR Liquid/Colorant LIL LQ | 1 kg | 1. Meta Phenylene Diamine | 0.166 kg |
|                                         |      | 2. Sulphanilic Acid       | 0.125 kg |

This issue with the approval of competent authority.

A.K. Agarwal  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/65/2014-CH-II dated 11.02.2016.

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F. No. 7/252/2016-TSW  
Ministry of Commerce & Industry  
Department of Industrial Policy & Promotion  
(TSW Section)

**Subject :** Advance authorization for the export of Face & Body Oil - M/s Vedicare Ayurveda Pvt. Ltd.

**Reference :** DGFT UO No. 01/83/50/687/AM-16/DES-IV

**Adv Auth No. :** 0510395615 dt. 15-09-2015

The case has been examined and the firm has claimed 2% wastage for Glass bottle, pumps and caps. However, based on SION A 1778, the following norms are recommended :-

| S.N o. | Export Item                                                  | Quantity     | Import Items            | Quantity recommended |
|--------|--------------------------------------------------------------|--------------|-------------------------|----------------------|
| 1      | Rose Face & Body Oil packed in 100 ml Oil Glass Bottle       | 12500 number | 100 ml Oil Glass Bottle | Net+1%               |
|        |                                                              |              | Pump & Caps             | Net to net           |
| 2      | White Lily Face & Body Oil Packed in 100 ml Oil Glass Bottle | 25500 number | 100 ml Oil Glass Bottle | Net+1%               |
|        |                                                              |              | Pump & Caps             | Net to net           |
| 3      | Viola Face & Body Oil Packed in 100 ml Oil Glass Bottle      | 8000 number  | 100 ml Oil Glass Bottle | Net+1%               |
|        |                                                              |              | Pump & Caps             | Net to net           |
| 4      | Pink Lotus Face & Body Oil Packed in 100 ml Oil Glass Bottle | 12300 number | 100 ml Oil Glass Bottle | Net+1%               |
|        |                                                              |              | Pump & Caps             | Net to net           |
| 5      | Hibiscuss Face & Body Oil Packed in 100 ml Oil Glass Bottle  | 14400 number | 100 ml Oil Glass Bottle | Net+1%               |
|        |                                                              |              | Pump & Caps             | Net to net           |
| 6      | Anti Aging Oil Packed in 100 ml Oil Glass Bottle             | 13000 number | 100 ml Oil Glass Bottle | Net+1%               |
|        |                                                              |              | Pump & Caps             | Net to net           |
| 7      | Anti Marks (Centella Oil) Packed in 100 ml Oil Glass Bottle  | 4300 number  | 100 ml Oil Glass Bottle | Net+1%               |
|        |                                                              |              | Pump & Caps             | Net to net           |

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(NAND LAL)  
Consultant  
04-10-2016

DGFT(NC)

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**No.7/9/2016-TSW**  
**Ministry of Commerce & Industry**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**  
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**Subject:** Application for issue of Advance Authorization against export of Self Adhesive paper (160 GSM +/-10%) with adhesive coating weight of 20 GSM/SQM - M/s SMI Coated Products Pvt. Ltd.

**Ref:** DGFT U.O. No. 01/83/50/840/AM-16/DES-IV

**Advance Authorization No.** 0310799663 dated 26-10-2015

The case has been examined and based on past cases approved for the same export product, following norms are recommended :-

**Export Item:** Self Adhesive paper (160 GSM +/-10%) with adhesive coating weight of 20 GSM/SQM (consisting of Thermal Transfer Ultra Paper, 80 GSM  $\pm 10\%$ )

**Quantity :** 15,00,000 sq mt

Import items

| Sl. No. | Item Description                              | Qty recommended                           |
|---------|-----------------------------------------------|-------------------------------------------|
| 1       | Thermal Transfer Ultra Paper (80 GSM +/-10%)  | 1.04 Sq. Meter/sq meter content in export |
| 2       | Adhesive (100% Solid) (Rubber Based Hot Melt) | 0.024 kg.                                 |
| 3       | Silicon Coated Paper (60 GSM +/-10%)          | 1.04 Sq. Meter/sq meter content in export |

(NAND LAL)  
Consultant  
05-10-2016

**DGFT(NC)**

26/10/16

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**F. No. 7/106/2016-TSW**  
**Ministry of Commerce & Industry**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**  
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**Subject: -** Advance authorization for the export of Prepaid Mobile Recharge Cards-  
M/s Secure Print Solutions Pvt. Ltd.

**Ref:** 01/83/50/801/AM-16/DES-IV

**Advance Authorization:** 0210206249 dated 29-10-2015

The case has been examined and in the past Black/ Coloured printing Ink 0.013125 Kg/Kg of export product was allowed based on production/ consumption data, however, in this application they have asked 0.012375 Kg/Kg of export product. Accordingly, following norms are recommended:-

**Export item –** Prepaid Mobile Recharge Cards/ Scratch Card

**Quantity-** 1212.50 MT

**Import Items :-**

| S.No. | Item of import                             | Quantity                          |
|-------|--------------------------------------------|-----------------------------------|
| 1     | Black/ coloured printing Inks              | 0.012375 Kg/ Kg of export product |
| 2     | Chemical Paints, varnished and resins etc. | 0.036527 Kg/ Kg of export product |

  
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Consultant  
09-08-2016

**DGFT(NC)**

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**No.7/264/16-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject:** Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Stylam Industries Ltd.

**Ref:** DGFT U.O. No. 01/83/50/823/AM-16/DES-IV

**Ad. Auth. No.** 2210015340 Dated- 30-10-2015

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

**Export Item:**

| S. No. | Item Description                                                                                                                                                                                                                                                      | Quantity (Kg.)                                                                                                                                        |
|--------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.     | Double Side Decorative Laminates with Barrier Paper and Plexiglas film for Exterior (Total Sheets 50441, Total. 2,00,000 Sq.Mt (Export product account 160000 sqm for protective film self adhesive film for temporary surface protection) (Thickness 6.0mm+/-2.00mm) | 1 Sq.Mtr x 6.00 mm thickness of 8.7 kg +/- 2.5%<br>1 Sq.Mtr x 5.00 mm thickness of 7.25 kg +/-2.5%<br>1 Sq.Mtr x 4.00 mm thickness of 5.8 kg +/- 2.5% |

**Import Items:**

| Sl. No. | Item Description | Quantity recommended  |                       |                       |
|---------|------------------|-----------------------|-----------------------|-----------------------|
|         |                  | For 4 mm              | For 5 mm              | For 6 mm              |
| 1.      | Kraft Paper      | 3.66 Kg               | 4.575 Kg              | 5.49 Kg               |
| 2.      | Base Paper       | 0.214 Kg              | 0.214 Kg              | 0.214 Kg              |
| 3.      | Barrier Paper    | 0.172 Kg              | 0.172 Kg              | 0.172 Kg              |
| 4.      | Tissue Paper     | 0.027 Kg              | 0.027 Kg              | 0.027 Kg              |
| 5.      | Phenol           | 1.408 Kg              | 1.76 Kg               | 2.112 Kg              |
| 6.      | Melamine         | 0.362 Kg              | 0.362 Kg              | 0.362 Kg              |
| 7.      | Methanol         | 1.540 Kg              | 1.925 Kg              | 2.310 Kg              |
| 8.      | B.O.P.P. Film    | 0.01 Kg               | 0.01 Kg               | 0.01 Kg               |
| 9.      | Protective Film  | As per packing policy | As per packing policy | As per packing policy |
| 10.     | Plexiglas Film   | Net + 2%              | Net + 2%              | Net + 2%              |

**Note:** In case of further variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula:  $A \times B/C$  where  $A$ =Quantity allowed for 10.00 mm thickness of weight. 14.5 kg +/- 2.5%,  $B$ =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported,  $C$  = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.

**DGFT(NC)**

19/10/2016

**(NAND LAL)**  
**Consultant**  
**13-10-2016**



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**Ministry of Commerce & Industry**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**

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**Subject :** Advance authorization for the export of Silicon Carbide Grains - M/s Snam Abrasives Pvt. Ltd.

**Ref : DGFT UO. No.**01/83/050/522/AM-17/DES-IV

**Advance Auth. No.** 0710108985 dated 02-11-2015

The case has been examined. The firm has claimed a wastage @12.33% but in the application as well as in manufacturing process, it has been shown as 10% of which 4% is shown as recoverable waste. However, later on vide letter dated 15<sup>th</sup> October, 2016, they have clarified that the recoverable loss mentioned in the process flow chart contains lot of carbon and magnetic particles which cannot be sold as a regular material. This will be sold as magnetic silicon carbide at a very low price which is much less than the cost of the raw material and hence to be treated as total loss.

Taking into consideration of the above, 8% wastage is allowed :-

**Export Product -** Silicon Carbide Grains – 98.5%

**Quantity –** 100 MT

**Import Product -** Silicon Carbide Grains – 97%

**Quantity -** 108 MT

  
**(NAND LAL)**  
**DIPP**  
**20-10-2016**

**DGFT(NC)**

20/10/2016

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**No.7/9/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**  
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**Subject:** Application for issue of Advance Authorization against export of Self Adhesive Paper (165 GSM  $\pm$  10%) with adhesive coating weight of 20 GSM/SQM - M/s SMI Coated Products Pvt. Ltd.

**Ref:** DGFT U.O. No. 01/83/50/728/AM-16/DES-IV

**Advance Authorization No.** 0310800121 dated 06-11-2015

The case has been examined and DIPP recommends the following norms on repeat basis :-

**Export Item:** Self Adhesive Paper (165 GSM  $\pm$  10% ) with Adhesive Coating Weight 20 GSM/SQM (containing Vellum Paper 70 GSM  $\pm$  10%)

**Quantity :** 1 Sq. Mt.

**Import Item :**

| S.No. | Item description                                  | Quantity recommended                      |
|-------|---------------------------------------------------|-------------------------------------------|
| 1.    | Vellum Paper ( 70 GSM $\pm$ 10%)                  | 1.04 Sq. Meter/sq meter content in export |
| 2.    | Adhesive (100% Solid) (Rubber Based Hot Melt)     | 0.024 kg.                                 |
| 3.    | Relevant Silicon Coated Paper ( 62 GSM $\pm$ 10%) | 1.04 Sq. Meter/sq meter content in export |

Note Export - product should contain same GSM of paper as of the import items ① & ③

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(NAND LAL)  
Consultant  
05-10-2016

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**File No.7/236/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**

**Subject:** Application for issue of Advance Authorization against export of Release Paper -  
M/s Globus International Coaters Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/50/218/AM-17/DES-IV

**Advance Authorization No. :** 0310801297 dated 27-12-2015

The case has been examined and the following norms are recommended:-

**Export Item :** Release Paper 120 GSM  $\pm 5\%$ , 208333.3 SQM, 25 MT

**Quantity :** 1 sq mt.

**Import Items :**

| Sl. No. | Item Description                             | Qty recommended                                      |
|---------|----------------------------------------------|------------------------------------------------------|
| 1       | Glassine Paper in jumbo roll of relevant GSM | 1.05 sq.mt./sq.mt. content contain in export product |
| 2       | Polymer (100% solid)                         | 0.035 gm/sq.mt. of export product                    |
| 3       | Catalyst For Silicone                        | 0.00035 gm/sq.mt. of export product                  |
| 4       | Cross Linker For Silicone                    | 0.00125 gm/sq.mt. of export product                  |

  
**(NAND LAL)**  
**Consultant**  
**05-10-2016**

**DGFT(NC)**





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No.7/29/2016-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
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**Subject:** Application for Advance Licence for the export of Self Adhesive Label Stock - M/s Stic-On Papers Pvt Ltd.

**Ref:** DGFT U.O. No. 01/83/50/250/AM-17/DES-IV

**Advance Authorization No.** 0910063049

**Dated** 30-12-2015

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

**Export Item:** Self Adhesive Label Stock (consisting of relevant thickness GROFLEX LABEL FILM PE and Adhesive Coating Weight 20 GSM, Relevant GSM Silicon Coated paper )

**Quantity :** 1 Sq mt

**Import Items :**

| S.No. | Item sought to be imported Duty Free                                  | Quantity recommended                               |
|-------|-----------------------------------------------------------------------|----------------------------------------------------|
| 1.    | Relevant thickness GROFLEX LABEL FILM PE /ETIKETTENFOLIE AUS PE WEISS | 1.04 Sq mt/ sq. mt. content contain in export item |
| 2.    | Relevant thickness Release Base Paper - Various Colours-              | 1.04 Sq mt/ sq. mt. content contain in export item |
| 3     | Hot melt Adhesive various Grades                                      | Not allowed as details not given                   |
| 4     | Adhesive polymer                                                      | 2.1 gm/Sqmt of export item                         |
| 5.    | Catalyst ol                                                           | 0.021 gm/Sqmt of export item                       |
| 6.    | Cross linker                                                          | 0.0735 gm/Sqmt of export item                      |
| 7.    | CRA/ Control Additive                                                 | Not allowed as details not given                   |

**Note:** GSM of Film and Base Paper Import items should be the same as used in Export item.

  
(NAND LAL)  
Consultant  
09.09.2016

**DGFT( DES-IV)**

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No.7/29/2016-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
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**Subject:** Application for Advance Licence for the export of Self Adhesive Label Stock - M/s Stic-On Papers Pvt Ltd.

**Ref:** DGFT U.O. No. 01/83/50/251/AM-17/DES-IV

**Advance Authorization No.**0910063051

**Dated** 30-12-2015

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

**Export Item:** Self Adhesive Label Stock (consisting of relevant thickness GROFLEX LABEL FILM PE and Adhesive Coating Weight 20 GSM, Relevant GSM Silicon Coated paper )

**Quantity :** 1 Sq mt

**Import Items :**

| S.No. | Item sought to be imported Duty Free                                                 | Quantity recommended                               |
|-------|--------------------------------------------------------------------------------------|----------------------------------------------------|
| 1.    | Relevant thickness GROFLEX LABEL FILM PE/ ETIKETTENFOLIE AUS PE WEISS                | 1.04 Sq mt/ sq. mt. content contain in export item |
| 2.    | Relevant thickness Release Base Paper Glassine- Various GSM /Colours- Various Widths | 1.04 Sq mt/ sq. mt. content contain in export item |
| 3     | Hot melt Adhesive various Grades                                                     | Not allowed as details not given                   |
| 4     | Adhesive polymer                                                                     | 2.1 gm/Sqmt of export item                         |
| 5.    | Catalyst OL                                                                          | 0.021 gm/Sqmt of export item                       |
| 6.    | Cross linker                                                                         | 0.0735 gm/Sqmt of export item                      |
| 7.    | CRA/ Control Additive                                                                | Not allowed as details not given                   |

**Note:** GSM of Film and Base Paper Import items should be the same as used in Export item.

**DGFT(NC)**

18/10/2016

(NAND LAL)  
Consultant  
05-10-2016

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No.7/230/2016-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
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Subject : Advance authorization for the export of Printing Inks in various colours such as Yellow/ Magenta/ Cyan/ Black/ Green/ Light Cyan/ Light Magenta / Light Yellow/ Light Black/ Flush / White/ Orange / Red Etc. - M/s. Rex Tone Industries Ltd.

Ref: DGFT U.O. No.01/83/050/246/AM-17/DES-IV

Advance Authorization No.0310801550 dated 05-01-2016

The case has been examined, DIPP recommends the following norms on repeat basis :-

**Export product** : Printing Inks in various colours such as Yellow/ Magenta/ Cyan/ Black/ Green/ Light Cyan/ Light Magenta / Light Yellow/ Light Black/ Flush / White/ Orange / Red Etc.

**Quantity** : 1 litre

**Import Item** :

| Sl. No. | Item Description                                                                                                                                                                    | Quantity recommended in kg. |
|---------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------|
| 1       | Relevant Solvent<br>Solvents such as Mono/Di/Tri/Tetra Alkylene Glycol Mono/Di/Tri/Tetra Alkyl ethers and their esters / acetates, Lactones, Ketones, Alcohols etc.                 | 0.90                        |
| 2       | Relevant Pigments / various pigment<br>Pigments Preparation (on 100% Pigment content, Average Pigment Preparation content is 40- 60% Pigment) of all colours of various chemistries | 0.0429                      |
| 3       | Relevant Resin Various Resin based on Vinyl Acetate-Vinyl Chloride Copolymer Chemistry, Poly Vinyl Butyrate Chemistry, Acrylic Resins, Polyester Resin system etc.                  | 0.0322                      |
| 4       | Dispersing Agents, Hindered Amine L.S. UV Absorbers, UV Light Stabilizers                                                                                                           | 0.0167                      |
| 5       | Filter Elements (Cartridges) of 10/20 inch Length of various Pore Sizes ( 0.2, 0.45, 1.00 Micron)                                                                                   | 0.010323 no.                |
| 6       | Zirconia Coated Yttrium Ceramic Beads ( 0.2, 0.3 to 0.5 mm size)                                                                                                                    | 0.000214 kg.                |

**Note:** The above norms are subject to compliance of Notification 31 (RE-2013) dated 1<sup>st</sup> August 2013 and Notification 90 (RE-2013) dated 21<sup>st</sup> August 2014 of Ministry of Commerce and Industry, Department of Commerce.

DGFT(NC)

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(NAND LAL)  
Consultant  
05-09-2016  
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No. C.II. 14010/12/2011-Ch.II  
Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the 5<sup>th</sup> January, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Atul Limited (Licence No. 0810127056 dated 11.12.13) for issue of advance licence for export of Novatic yellow gen powder new (CL VAT yellow 2) (dye content 29% min) – reg. A.A.No.:- 52/10041747 dt. 27.01.16 ✓

The undersigned is directed to refer to communication U.O. No. 08/24/040/00367/AM-14 dated 20.11.2013 (Licence No. 0810127056 dated 11.12.13) forwarding an application for issue of advance licence from M/s. Atul Limited for export of Novatic yellow gen powder new (CI VAT yellow 2) (dye content 29% min) and to communicate that their application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

| Name of Export Item(s)                                                | Qty. in Kgs. | Name of import Item(s) | Qty. in Kgs. |
|-----------------------------------------------------------------------|--------------|------------------------|--------------|
| Novatic yellow gen powder new (CI VAT yellow 2) (dye content 29% min) | 1 Kg.        | VAT yellow 2 cdp       | 0.29         |

This has approval of the competent authority.

(O.P. Sharma)  
Joint Industrial Adviser  
Tel: 011-23071442  
Telefax: 011-23071187  
Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Shri B. P. Panwar,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Tel. No. 23061562, Extn. 363  
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Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

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Sub: Application from M/s. Atul Ltd., Ahmedabad, for fixation of norms.

Ref: DGFT U.O.No. 01/83/50/254/AM 13/DES-4/405 dated 10.7.2012

*Repeat basis*

M/s. Atul Ltd. have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of **Novatic Blue RSN Megaperle (C.I. Vat Blue 4) (Dye Content 30.6%)**

Their application has been examined. The party has furnished details of manufacturing process, production consumption data for the past three years and other relevant details. Based on the details furnished by the party, this Department recommends the following norms for the present licence application.

*A.A.No:- 5210041746 dt. 27.10.2016 ✓*

| Item of export                                                         | Qty. | Item of import | Qty.     |
|------------------------------------------------------------------------|------|----------------|----------|
| Novatic Blue RSN Megaperle<br>(C.I. Vat Blue 4)<br>(Dye Content 30.6%) | 1 kg | Vat Blue 4 CDP | 0.315 kg |
|                                                                        |      | Reax 85 A      | 0.612 kg |

*Jasbir Singh*  
(JASBIR SINGH)  
Consultant

Shri G. Sarvanan, FTDO, O/oDGFT, Udyog Bhavan, New Delhi  
Deptt. of C&PC U.O.No. 14010/12/2011-Ch.II dated 13.8.2012

*Ans 7/10/16*



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*Reported*

Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Atul Ltd., Ahmedabad, for fixation of norms.

*AA No. - 5210041745 dt. 27.01.2016*

M/s. Atul Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Novatic Bordeaux 2R Microperle / Megaperle (C.I. Vat Red 15) (Dye content 25%)**.

Their application has been examined. The party has furnished details of manufacturing process, production consumption data for the past three years and other relevant details. Based on the details furnished by the party, following norms may be used for the present licence application.

| Item of export                                                                  | Qty.  | Item of import                                      | Qty.     |
|---------------------------------------------------------------------------------|-------|-----------------------------------------------------|----------|
| Novatic Bordeaux 2R Microperle / Megaperle (C.I. Vat Red 15) (Dye content 25%). | 1 kg. | Vat Red 15 CDP                                      | 0.267 kg |
|                                                                                 |       | Sulphanilic Acid                                    | 0.283 kg |
|                                                                                 |       | O-Cresol                                            | 0.054 kg |
|                                                                                 |       | M-Cresol                                            | 0.163 kg |
|                                                                                 |       | P-Cresol                                            | 0.108 kg |
|                                                                                 |       | Caustic Soda Flakes<br>(Sodium Hydroxide<br>Flakes) | 0.011 kg |
|                                                                                 |       | 37% Formalin<br>(Formaldehyde Solution)             | 0.118 kg |
|                                                                                 |       | Sorbe SM                                            | 0.018 kg |

*Jasbir Singh*  
(JASBIR SINGH)  
INDUSTRIAL ADVISER

Shri S.S.Saha, FTDO, O/oDGFT, Udyog Bhavan, New Delhi  
Deptt. of C&PC U.O.No. 14010/40/2006-Ch.II dated 25.8.2010

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F. No. 7/28/2016-TSW  
Ministry of Commerce & Industry  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW- SECTION)  
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**Subject :** Advance authorization No.0510398075 dated 30-03-2016 for the export of Scholl Hard Skin Softening Cream- M/s Reckitt Benckiser Healthcare India Ltd.  
**Ref :** DGFT UO. No.01/83/050/093/AM-17/DES-IV

The case has been examined and based on the approved formula from State Drug Controller, Baddi, Distt. Solan, and allowing wastage 0.5%, the following norms is fixed in the case.

**Export product:** Scholl Hard Skin Softening Cream

**Quantity :** 50,000 Kg

**Import Items:**

| Sl. No. | Item Description                       | Quantity recommended               |
|---------|----------------------------------------|------------------------------------|
| 1.      | Glycerin BP/EP/USP (Glycerol)          | 2135.625 Kg                        |
| 2       | Allantoin                              | 150.75 Kg                          |
| 3       | Citric acid anhydrous                  | 251.25 Kg                          |
| 4       | L (+) Tartaric acid cryst empro exp ph | 251.25 Kg                          |
| 5       | Lactic acid                            | 251.25 Kg                          |
| 6       | Keltrol CG (Xanthan Gum)               | 100.50 Kg                          |
| 7       | Brij S2-SO-MV                          | Not matching with approved formula |
| 8       | Brij S721-SO-SG                        | Not matching with approved formula |
| 9       | Lanette O (Cetearyl alcohol)           | 1507.5 Kg                          |
| 10      | Peach kernel oil                       | 502.5 Kg                           |
| 11      | Tegosoft DO                            | 2512.5 Kg                          |
| 12      | Cetiol SB 45                           | 1507.5 Kg                          |
| 13      | Salicylic acid fine powder extra pure  | 628.125 Kg                         |
| 14      | 47426 belle GNF                        | Not given in approved formula      |

  
(Nand Lal)  
Consultant  
05-10-2016

**DGFT (NC)**

  
02/10/16

157  
378

Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

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82

*Repeat basis*

Subject: Advance Authorization application from M/S LOXIM INDUSTRIES P.LTD. for the import of raw material against the export of Direct Brown SBR Liquid/Colorant LIL LQ.

(Advance Authorization no. ~~0810136245~~ dated ~~09.10.2015~~)

*0810137628 dt. 06.04.2016*

Ref: UO No.- 01/83/50/726/ AM- 16/DES-IV/769, dated 07.12.2015

M/s LOXIM INDUSTRIES P.LTD. has submitted present application for the import of raw material against the export of Direct Brown SBR Liquid/Colorant LIL LQ.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

| 1. Item of Export                       | Qty. | Item of Import            | Qty      |
|-----------------------------------------|------|---------------------------|----------|
| Direct Brown SBR Liquid/Colorant LIL LQ | 1 kg | 1. Meta Phenylene Diamine | 0.166 kg |
|                                         |      | 2. Sulphanilic Acid       | 0.125 kg |

This issue with the approval of competent authority.

*A.K. Agarwal*  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

✓ Shri K.K.Mushahari , FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/65/2014-CH-II dated 11.02.2016.

*Agar 25/10/20*



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9✓

**File NO.7/89/2016-TSW**  
**Department of Industrial Policy & Promotion**  
**(TSW)**

**Subject:** Advance Authorisation No. 0910063507 dated 18-04-2016 – M/s Shiv Shakti Timber Industries for the export of Spruce wood Pallets, crates, boxes, Runner, Wooden packaging material.

**Ref:** DGFT UO No. 01/83/050/497/AM-17/DES-4

The case has been examined and the following norms are recommended by DIPP:-

| S.No | Export Item                                                                                    | Quantity          | Import Item                                                                                          | Quantity.                                                |
|------|------------------------------------------------------------------------------------------------|-------------------|------------------------------------------------------------------------------------------------------|----------------------------------------------------------|
| 1.   | Spruce Wood, Pallets, Crates, Boxes, Runners, Skids, Packing items, Wooden Packaging Materials | 1.00 Cubic Meter. | 1. Spruce ( Picea Abies), P35/ PAL Grade, Kiln dried to approx. 16 % rough sawn ( 16×100 ×2.5-5.1m)  | 1.05 Cubic Meter/ cubic Meter content in export product. |
|      |                                                                                                |                   | 2. Spruce ( Picea Abies)/ P35/ PAL Grade, Kiln dried to approx. 16 % rough sawn (19 × 100 ×2.5-5.1m) | 1.05 Cubic Meter/ cubic Meter content in export product. |

*Subject to meeting export policy condition.*  
*The above norms are subject to meeting the Export Product as per export policy condition/restriction.*

**DGFT(NC)**

*18/10/16*

*(Signature)*  
**(Nand Lal)**  
**Consultant**  
**18-10-2016**

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**File No.7/236/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**

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**Subject:** Application for issue of Advance Authorization against export of Release Paper -  
M/s Globus International Coaters Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/50/427/AM-17/DES-IV

**Advance Authorization No. :** 0310804022 dated 20-04-2016

The case has been examined and the firm has less quantity of import item no. 2 to 4 than is being given to other companies. Accordingly, the following norms are recommended:-

**Export Item :** Release Paper 60 to 90 GSM  $\pm 10\%$ , 833333.000 SQM, 50 MT

**Quantity :** 1 sq mt.

**Import Items :**

| Sl. No. | Item Description                                                         | Qty recommended                                      |
|---------|--------------------------------------------------------------------------|------------------------------------------------------|
| 1       | Relevant Glassine Paper 60 to 90 GSM $\pm 10\%$ 52.500 MT, 874999.65 sqm | 1.05 sq.mt./sq.mt. content contain in export product |
| 2       | Polymer (100% solid)                                                     | 1.05 gm/sq.mt. of export product                     |
| 3       | Catalyst For Silicone                                                    | 0.0105 gm/sq.mt. of export product                   |
| 4       | Cross Linker For Silicone                                                | 0.03675 gm/sq.mt. of export product                  |

**DGFT(NC)**

  
**(NAND LAL)**  
**Consultant**  
**09-09-2016**

 14/10/2016





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95

**File No.7/236/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**

**Subject:** Application for issue of Advance Authorization against export of Release Paper -  
M/s Globus International Coaters Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/50/431/AM-17/DES-IV

**Advance Authorization No. :** 0310804023 dated 20-04-2016

The case has been examined and GSM of paper is 120 and the firm has asked higher quantity of import item than is being allowed to other manufacturer. We may restrict to quantity as given to other manufacturers. Accordingly, the following norms are recommended:-

**Export Item :** Release Paper 120 GSM  $\pm 5\%$ , 208333.3 SQM, 25 MT

**Quantity :** 1 sq mt.

**Import Items :**

| Sl. No. | Item Description                                                       | Qty recommended                                      |
|---------|------------------------------------------------------------------------|------------------------------------------------------|
| 1       | Relevant Glassine Paper 120 GSM $\pm 5\%$ , 26.2500 MT, 218749.996 sqm | 1.05 sq.mt./sq.mt. content contain in export product |
| 2       | Polymer (100% solid)                                                   | 2.1 gm/sq.mt. of export product                      |
| 3       | Catalyst For Silicone                                                  | 0.021 gm/sq.mt. of export product                    |
| 4       | Cross Linker For Silicone                                              | 0.0735 gm/sq.mt. of export product                   |

*10/09/16*

*NL*  
**(NAND LAL)**  
Consultant  
09-09-2016

**DGFT(NC)**



Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

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131  
*Report basis*

Sub: Application from M/s. Kutch Chemical Industries Ltd. Kutch for fixation of norms.

Ref: 01/83/050/00923/AM13

*A.A.N. 34 10042255 CH. 10.06.2016*

M/s. Kutch Chemical Industries Ltd. Kutch have submitted present application for for fixation of norms for the import of raw materials for the manufacture and export of Chlorinated Paraffin (51-55% Chlorine Content)

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Following norms may be used for the present licence application.

| Item of export                                 | Qty.  | Item of import                             | Qty.                   |
|------------------------------------------------|-------|--------------------------------------------|------------------------|
| Chlorinated Paraffin (51-55% Chlorine Content) | 1 kg. | Paraffin(C8-C30)                           | 0.550 kg               |
|                                                |       | Stabilizer (Epoxidised Soya Bean Oil)      | 0.01kg                 |
|                                                |       | HM/HDPE Granules (Moulded Grade) for Drums | As per Packing Policy. |

*J.L.*  
(JASBIR SINGH)  
Consultant

Shri G.Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.  
Deptt of C&PC U.O.No.14010/17/2012/Ch.II dated 13.3.2013

*Ag. 12/10/2016*



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Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

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159  
Report Basis

Subject: Advance Authorization application from Vishnu chemicals P. Ltd., for the import of raw material against the export of BASIC CHROMIUM SULPHATE

Ref: U.O. No. 01/82/050/00771/ AM-16/DES-3/1573 dated 15.01.2016

(Advance Authorizations No. ~~0910062771~~ dated ~~12.10.2015~~),

0910063904 dt. 12.07.2016 ✓

Vishnu chemicals P. Ltd., have submitted present applications for the import of raw material against the export of BASIC CHROMIUM SULPHATE. The manufacturing process involves mixing of Chrome Ore with Soda Ash and Roasting at around 1200C in rotary kiln, Sodium Chromate is formed. The process of roasting is got by burning of petcoke / anthracite coal in fuel burner of kiln. The Sodium Chromate is acidified with sulphuric acid to form Sodium Di-Chromate, which is further reacted with Sulphur Dioxide for form basic chromium sulphate. It is subsequently dried using steam obtained from Steam coal used in evaporators. In line with the earlier NC Decisions and further information furnished by the firm, the Department recommends the following norms for the present Advance Authorization application.

| Item of export          | Qty. | Item of import                                                       | Qty.                  |
|-------------------------|------|----------------------------------------------------------------------|-----------------------|
| BASIC CHROMIUM SULPHATE | 1 kg | 1. CHROME ORE                                                        | 0.635 kg              |
|                         |      | 2. SODA ASH                                                          | 0.426 kg              |
|                         |      | 3. SULPHUR                                                           | 0.150 kg              |
|                         |      | 4. FERROUS SULPHATE                                                  | 0.037 kg              |
|                         |      | <del>5. PETCOKE / ANTHRACITE COAL</del>                              | <del>0.1275 kg</del>  |
|                         |      | <del>6. STEAM COAL</del>                                             | <del>0.1050 kg</del>  |
|                         |      | 7. RELEVANT KRAFT PAPER BAGS/WOOD CUTS FOR PALLETS/NAILS FOR PALLETS | As per packing policy |

3% of FOB Value of Export.

This issues with the approval of competent authority.

*Agarwal*

A.K. AGARWAL  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Shri K.K. Mushahary FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/19/2015-CH-II dated 01.03.2016

*Agarwal*



Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

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172  
Repeat basis

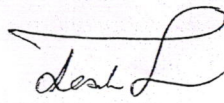
Sub: Application from M/s. K. Patel Chemopharma Pvt. Ltd. for issuance of licence. No:- 0310806992 dt. 15-07-16

M/s. K. Patel Chemopharma Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of :

- i) Synthetic Organic Dyestuff Violet Toner DD& (Pigment Violet 27)
- ii) Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)

2. Their application has been examined. The party has furnished details of manufacturing process Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

| Item of export                                                                                                       | Qty. | Item of import                                          | Qty.     |
|----------------------------------------------------------------------------------------------------------------------|------|---------------------------------------------------------|----------|
| Synthetic Organic Dyestuff Violet Toner DD 7 (Pigment Violet 27)                                                     | 1 kg | N-N Dimethyl Aniline                                    | 0.355 kg |
|                                                                                                                      |      | Sodium Ferrocyanide                                     | 0.522 kg |
| Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96) | 1 kg | 3-Dimethylamino 1-Propanol (N,N-Dimethyl Propanolamine) | 0.078 kg |
|                                                                                                                      |      | P-Diethyl Amino Benzaldehyde                            | 0.236 kg |

  
( JASBIR SINGH )  
Consultant

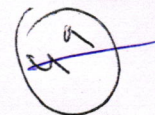
Shri G. Sarvanon, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.

Dept. of C&PC U.O.No.14010/37/2008-Ch.II dated 27.12.2011

25/10/11



Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals



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191  
*Repeat basis*

Sub: Application from M/s. Omni Impex Pvt. Ltd. for fixation of norms.

M/s. Omni Impex Pvt. Ltd have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of **DYNAL FNX 1210 (Lauryl Alcohol 5 Moles Ethoxylates)**

*Tri decyl alcohol*

Their application has been examined. The party has furnished details of manufacturing process. Palladium Metal is refined, dissolved in chemicals, washed and impregnated on Carbon. Based on the details furnished by the party, this Department recommends the following norms for the present licence application: *A.P. No. - 0310806616 dt. 26.07.2016*

| Item of export                                        | Qty. | Item of import         | Qty.    |
|-------------------------------------------------------|------|------------------------|---------|
| DYNAL FNX 145 (Tri Decyl Alcohol 5 Moles Ethoxylates) | 1 kg | Ethylene Oxide (EO)    | 0.530kg |
|                                                       |      | Tri Decyl Alcohol(TDA) | 0.480kg |

*Jasbir Singh*  
(JASBIR SINGH)  
Consultant

Shri Daya Shankar, DDG, O.o DGFT, Udyog Bhavan, New Delhi.  
Deptt. of C&PC U.O. No. 14010/43/2013-CH-II dated 1.1.2014

*Agst 12*



Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

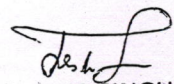
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Repeat basis

Sub: Application from M/s. Omni Impex Pvt. Ltd. for fixation of norms.

M/s. Omni Impex Pvt. Ltd have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of **DYNAL FNX 1210 (Lauryl Alcohol 10 Moles Ethoxylates)**

Their application has been examined. The party has furnished details of manufacturing process. Palladium Metal is refined, dissolved in chemicals, washed and impregnated on Carbon. Based on the details furnished by the party, this Department recommends the following norms for the present licence application: A.A. No. -0310806614 dt. 26.07.2016 ✓

| Item of export                                       | Qty. | Item of import      | Qty.    |
|------------------------------------------------------|------|---------------------|---------|
| DYNAL FNX 1210 (Lauryl Alcohol 10 Moles Ethoxylates) | 1 kg | Ethylene Oxide (EO) | 0.685kg |
|                                                      |      | Lauryl Alcohol (LA) | 0.300kg |

  
(JASBIR SINGH)  
Consultant

Shri Daya Shankar, DDG, O.o DGFT, Udyog Bhavan, New Delhi.  
Deptt. of C&PC U.O. No. 14010/43/2013-CH-II dated 17.12.2013

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N. 14011/022014-A-CH-1  
Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the 18<sup>th</sup> December, 2014

OFFICE EMORANDUM

497

Sub: Application from M/s Intech Pharma Pvt. Ltd. for fixation of input output norms for Methyl Bromide 98%+2% Chloropicrin for advance licence - reg.

The undersigned is directed to refer to U.O. No. 01/83/50/237/AM-15/DES-4/711 dated 26.11.2014 forwarding the application from M/s Intech Pharma Pvt. Ltd. (Licence No. 0510386028 dated 08.05.14) for fixation of input output norms for Methyl Bromide 98%+2% Chloropicrin for advance licence and to communicate that their application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

AA.No. 0510399307 dt. 01.08.2016 ✓

0510395155 dt. 03.08.15

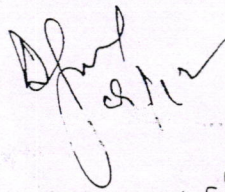
| Name of Export Item(s)             | Qty. in Kgs. | Name of import Item(s) | Qty. in Kgs. |
|------------------------------------|--------------|------------------------|--------------|
| Methyl Bromide 98%+2% Chloropicrin | 1 kg         | Liquid Bromine         | 1.153        |

This has approval of the competent authority.

  
(O.P. Sharma)

Joint Industrial Adviser  
Tel: 011-23071442  
Telefax: 011-23071187  
Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Smt. U. D. Pandey,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Tel. No. 23061562, Extn. 363  
Fax: 2306 2225/23061613



22/05/14

22/05/14

Ar 19/5/16